Motion regarding 3751 Report of Commissioner

(Amendment) Bill, 1963, as passed by Lok Sabha at its sitting held on the 16th December, 1963."

Sir, I lay the Bill on the Table.

MOTION RE REPORT OF COMMIT-TEE OF PRIVILEGES

SHRIMATI VIOLET ALVA (Mysore): Sir, I beg to move:

"That the Fifth Report of the Committee of Privileges presented to the Rajya Sabha on the 16th December, 1963, be taken into consideration."

Sir, in the report that I presented to this House yesterday, it was stated that the privilege matter involved certain legal issues. I would therefore like to apprise the House of the position before asking for longer time to present the final report. The matter arises out of statements contained in an affidavit filed in connection with a contempt application pending before the Bombay High Court. It has not been possible for us to ascertain as to when the application would be disposed of in the Bombay High Court and therefore a preliminary report was presented and we asked the House to give us more time to present the final report.

The question was put and the motion was adopted.

SHRIMATI VIOLET ALVA: I move:

"That the House agrees with the recommendation contained in the Report",

The question was put and the motion was adopted.

MOTION RE REPORT OF COM-MISSIONER FOR LINGUISTIC MINORITIES—continued.

Mr. CHAIRMAN: We shall now take up the discussion on the Report of the Commissioner tor Linguistie Minorities. The Minister had completed his speech yesterday. Now any Member desiring to speak can do so.

SHRI P. N. SAPRU (Uttar Pradesh): Mr. Chairman, I would like to congratulate the Commissioner for Linguistic Minorities on his Report. It is a comprehensive document and the most valuable parts of the document are the appendices attached to it. I feel that he has placed before us the constitutional issues involved in regard to this question of linguistic minorities in a very able manner and it is unnecessary for me, therefore to go into the constitutional issues raised by the existence of these linguistic minorities. I would like to confine my remarks to a few points relating to a language which is the common inheritance of Hindus and Muslims; Christians and Anglo-Indians have contributed to it. It is an Indian language. It is not a foreign language. It is not the language of Pakistan. It is a language of India. It grew up round about the town of Delhi, and therefore, it is permissible for us to have some enthusiasm and some love for this language, for this common heritage. Sir, the Report shows that there are Governments which have taken a liberal view of their obligations towards this language, mean Urdu. I would like to mention Andhra Pradesh. I think Kerala has a good record and so has, for matter, Bihar. But I must confess that I am not entirely satisfied with the position that this language occupies in my own State of Uttar Pradesh, and the Commissioner in restrained language has drawn attention to some acts of omission on the part of Government of Uttar Pradesh with regard to this language.

Sir, one of the points that I would like to make is this. The Chief Minis[Shri P. N. Sapru.]

ters' Conference has suggested that for recruitment to the State Services the lack of knowledge of Hindi should be no bar and that proficiency tests in English and Hindi should be held after the competition is held and during the period of probation. But for one reason or the other. Uttar Pradesh Government has not vet carried out this recommendation. We are told that this recommendation is under the consideration of the U.P. Government. We do not know how long that period of waiting is to be.

THE DEPUTY CHAIRMAN in the Chair!

Next I would like to say a few words about the three-language formula. This three-language formula may be all right, though I am one of those who see no reason why there should not be a four-language formula. European countries, students have to acquaint themselves with Letin. Greek, French and German. Most of the candidates who reach up to the higher secondary stage are acquainted with these languages. I do not think it will be a burden for our students to have even four languages. But now let us take this three-language formula. The three-language formula means that the student must know his mother-tongue; he must know his regional language, he must know a modern Indian language, and must know Hindi. Now, the regional language in U.P. is Hindi, and so far as a modern Indian language is concerned, Sanskrit has also been included among the modern Indian languages according to the direction of the Director of Education. So far as the Prime Minister is concerned, he stated in a speech which he made some time back that Sanskrit would not be included among modern Indian languages. I am one of those who have got a great regard for classical languages. I think no education can complete without a knowledge of the humanities and humanities mean the study of the classics. Sanskrit is not the only classical language in India. There are other classical languages also which have a claim. There is Persian. There is Arabic, and I do not see any reason why we should not get acquainted with Greek, or Latin or Heprew. But Sanskrit of course, I know would play a very great part. According to the policy followed by the classical the U.P. Government. language is to be Sanskrit. unless the oarents wish otherwise. But there is to be no special arrangement for any other language. If they want to substitute some other language for Sanskrit, then they must be content with the existing staff. This practically rules out any other language, and it places Urdu also in a specially difficult position. In Azamgarh, this rule has been made compulsory works hardship on those Hindus and Muslims there, because Hindus would like to get acquainted with the culture of the Arab world or Iranian world. It places the Hindus and Muslims at a disadvantage.

Minorities

Another recommendation of the Chief Ministers' Conference was that there should be provision at the Primary stage for the teaching mother tongue. The directive on this point was quoted by Mr. Hajarnavis. The rule suggested by the States Reorganisation Commission was there should be provision for a language other than the regional language or Hindi, where there are more than 40 students in a school or 10 students in a class. In Azamgarh, for example, there is a sizeable Muslim population and as far as I have been able to see. there is not a single Urdu teacher. Moreover, the effort has been to confine the operation of this rule districtwise. There are few districts where Urdu is the language—Moradabad, Bijnor, Muzaffarnagar, Bulandslahar and Rampur. There the position is all right. But there are other large towns and small towns where there is no provision for any Urdu teacher and it is expected that if Urdu is to be taught, it will be taught by one of the teachers already in employment. This practically rules out Urdu altogether and it places the parents of those who want their children to read Urdu at a disadvantage. Recommendations have been made by the Kirpalani Committee that encouragement should be given

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to magtabs and old institutions like the patshala and we should like to know what is being done in regard to that. Though the Chief Ministers were not in favour of it, my view is that the district-wise formula is not quite just to the minorities and I think we should take the tehsil as the unit and, therefore, provision should be made for the teaching of Urdu at the Primary stage in tehsils where there is a sizeable proportion of Urdu-speaking population. A suggestion which was made in the Fourth Report of the Commissioner for Linguistic minorities was that in order to be able to know whether the number forty in a school or ten in a class would be forthcoming or not, a register should be opened , but no step has yet been taken to fulfil this requirement. Therefore, I think it would not be incorrect to say that Urdu has been receiving a little more than stepmotherly treatment and it is not right, it is not just that in a secular State like ours there should be any feeling of discrimination against a language which is the common inheritance of both Hindus and Muslims and Christians and Anglo-Indians.

Motion regarding

Report of Commissioner

I remember Madam, an incident that took place in the United Nations and I will just relate that. In 1954, I happened to be in the United States connection with the session of General Assembly and I was talking to a friend from Pakistan in Urdu and an American gentleman sitting next to us asked us, what language we were talking to which the Pakistani gentleman said "Urdu" and complimented me on my excellent Urdu. I told him that I would have appreciated this compliment had it come from one whose language was Urdu because he was a gentleman from Maharashtra who had migrated to Pakistan and his Urdu was poor. I would have appreciated this compliment had it come from one whose language was Urdu. It is my language and, therefore, if I speak it fairly correctly. I can take no credit for doing so.

SHRI N M. ANWAR (Madras): I think, Madam, it is the unique beauty

of Urdu that even those who do not understand it appreciate it most.

SHRI M. RUTHNASWAMY (Madras): Even those who speak it badly.

SHRI P. N. SAPRU: I am not so poetic as my hon, friend, Mr. Anwar and poetry and myself are farther from each other.

Another rule which, I think works hardship on the Urdu-speaking population is this. For examinations connected with the Uttar Pradesh Civil Service and other combined examinations -Mr. Nafisul Husan will correct me **if** I am wrong-you can answer your papers either in English or Urdu is not recognised for that purpose, and not only that, you have to offer Hindi as a compulsory subject at that stage. Now, I quite appreciate that the position of Hindi is somewhat unique in the sense that it is going to be the link language of the future and those who enter our services should have a fair knowledge of Hindi but we used to have in the old days, in the British days, a civil servant who used to come to this country without any knowledge of the Indian languages used to be posted to Uttar Pradesh and he used to learn in a few months Urdu or Hindi and it was at the stage when his probation period was about to end that he was required to pass an examination in Urdu or Hindi and obtain a certificate of merit in the particular language, I think, Madam, proper thing is not to insist that candidates must have a knowledge of Hindi at the time of their examinations. The proper thing is to insist that they should have a knowledge of Hindi before they are actually confirmed.

I would also like, Madam, in this connection, to refer to a language which is not included in the Eighth Schedule but which is important, having regard to the fact that owing to circumstances over which they had no control, many Sindhis have had to migrate to Uttar Pradesh and other States. There is no provision, hardly any provision, for the teaching of Sindhi in our schools and Sindhi

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parents have a legitimate grievance in this matter. I hope, Madam, this will be looked into. The position of Sindhi is very much like that of the Nepali language. We know that Nepali is not one of the languages included in the Eighth Schedule but I think some special arrangements have been made for this language in some discricts where there is a sizeable Nepali-speakin population.

Then Madam, I would like to say a word or two about tribal education. One of the difficulties connected with education of these tribal languages is that they have no script of their own.

You can use the Devanagari script for teaching them the tribal languages or you can use the Roman script for that purpose. In this matter I think, we have to be liberal-minded. We must consult in this matter the wishes of the tribal people themselves. It may be easier for them-some of them would like to go beyond the secondary stage, to the university stage-to learn one alphabet. The greatest difficulty in learning a language is not the language itself; the greatest difficulty in learning a language is the alphabet and it may be that the Roman script has been rather summarily ruled out for purposes of educating the tribal people.

So far as Urdu is concerned, in our province at one time many documents or most of the documents of a legal character used to be written in Urdu. That is not the case now; but it should be possible—and I think it is possible under the existing conditions-for petitions to be presented in Urdu and there, should be special arrangements to help the litigants for this to be done.

I should like to say, just before conclude a word against domiciliary restrictions on the employment people in various States. It is proud beast of our Constitution that there is no dual citizenship. In the United States as we know there dual citizenship but here there is no dual citizenship and therefore there

should be no domiciliary restriction. But the States have got over this by using the language as the means of restricting the admission of persons who do not belong to the State into their services. This is contrary to the spirit of the Constitution and it should be resisted strongly by the Centre.

With these remarks of a casual nature I should like to express once again my appreciation of the excellent work which characterises the Report of the Commissioner for Linguistic Minorities. It is a thorough Report, a report to which he has given thought and we are indebted to him for presenting a true picture of things as they are in the country.

SHRI D. B. DESAI (Maharashtra): First I must express my gratefulness to the Government that this Report has reached and has been taken for discussion this year because last year we could not discuss this Report. Seven years after reorganisation we can definitely say that the plight of the linguistic minorities in the country has not improved to any ascertainable extent. Firstly I should say that the problem of the linguistic minorities has been created by the reorganisation of the States especially in the southern States, Madhya Pradesh, Orissa, Maharashtra, Gujarat, Andhra Pradesh, Kerala and Madras. There are two types of linguistic minorities. In every State there are bound to be certain linguistic minorities because from time immemorial certain people have gone for their business to different places. They have gone there for service and in the course of history they have been, say, absorbed in the local population. The other type is the minorities that have been created as a result of the reorganisation of the States and these minorities residing on the common borders of the States have a very peculiar problem. Of course these minorities could have been reduced by a correction of the boundaries but that is not the subject for discussion now. But I may say that the majorities in the particular areas have been turned into minorities in the vast unilingual States. Madam, as we can

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see, there is not a single State in this country which has a population which can be called completely unilingual. According to the States Reorganisation Commission if in a State 70 per cent. of the population speak one language then it should be called a unilingual State. Now, none of the States in the country can be called unilingual but one thing is quite clear that all the States have been formed on the basis of language and therefore it is quite likely, and it is also a reality, that almost all the States making are efforts to make their regional language as the official language of State.

Motion regarding

Report of Commissioner

In Mysore recently the State Government has declared that Kannada is to be the official language of the State. In Madras Tamil is going to be the official language; in Andhra Telgu and so also in Maharashtra and Gujarat. The regional languages are going to be the official languages of the States. So the first problem is whether the interests of the minorities will be safeguarded in various States in the matter of official use of their language. I come from Belgaum and so I can with first-hand information and inform the House that here we faced with a very peculiar The State of Mysore is trying to Kannadise the entire population on the borders. I will quote an instance. In 1905 the first Kannada officer came to Belgaum as a District Collector. By the first stroke he ordered that the land records of the city of Belgaum shall be in Kannada, Since then the land records are kept Kannada. The Kannada-speaking population which was 8 per cent. in Belgaum city in 1905 is now 23 per cent, and according to the 1961 Census it might be about 25 per This is the sort of instance to show how the official State policy can be used to liquidate the linguistic minorities. Formerly it was one single officer. The former Government linguistic State Bombay was not a with Marathi, Kannada or Gujarati. So it could not correct this position

but now with the official policy of the State we can see that Kannadisation is gring on by leaps and bounds.

GOVINDA SHRI M. REDDY: (Mysore): What about the schools?

SHRI D. B. DESAI: I will give you all the details and the other facts also. What I want to emphasize here is, seven years after reorganisation can we say that the difficulties of the linguistic minorities have been reduced? I am certainly of the opinion that they have not been reduced. On the contrary, the plight of the linguistic minorities has increased, especially in Mysore State. It is very difficult for the linguistic minorities to continue their language, continue their education, continue their existence, their life in the State, as we are experiencing in the present conditions. I may say that the Commissioner for Linguistic Minorities, who is appointed under the Constitution, is supposed to investigate shall be the duty of the Special Officer to investigate all matters relating to the safeguards provided for linguistic minorities under the Constitution and report to the President upon matters at such intervals as President may direct." I want know from the Government procedure, what method of investigation has been followed by the Commissioner, whether the Commissioner has visited any linguistic minority area in the country or whether the Commissioner has forwarded the letters of complaints received by from various minority organisations and minority people.

SHRI M. GOVINDA REDDY: May I interrupt the hon. Member for just a minute? A complaint was received from the Maharashtrians in Belgaum regarding a school. The Commissioner has gone into it at great length and he has supported with facts and figures that there is no discrimination against Marathi.

SHRI D. B. DESAI: I will just give from the Commissioner's Report evidiscrimination. The dence for the last Commissioner, Mr. Malik, been to Bangalore and a number of States. My point is whether the Commissioner has actually visited areas of minorities. We can find that he has not. Even the new Commissioner, Mr. Chanda, had announced his programme to visit Belgaum, but subsequently it turned out that he had cancelled his programme. We do not know why. On the contrary, we got information that the Mysore Government did not provide any facilities for the Commissioner to reach Belgaum. If that is the case, then it is very difficult for the Commissioner also to investigate these things. I want to emphasise one thing. If the Commissioner is authorised or is expected to investigate these complaints, then, is it going to be only on complaints? Suppose there are no organisations in the minorities, then who is to complain? The ordinary man has to go after his food first. He has to go after the needs of his daily life. Can he go to the Commissioner? Can he write to the Commissioner day in and day out making complaints? If there are no organisations then the complaints are bound to lapse. Automatically there will be no complaints and the Commissioner have no work. After seven years we can find from this Report and Report indicates that he has undertaken no trips in the various States. He has only visited the headquarters of the States. So, I want to request the Home Ministry to provide certain machinery, provide certain procedure for the investigation of complaints. namely, whether the safeguards have been applied to the linguistic minorities and whether they are already safeguarded.

Another point I want to make out here is regarding Mysore. We may go through this Report. On page 54 tn para 332 it says:—

"The complaint was investigated and it was found that whereas on 1st November 1956 there were 783 Marathi schools with 81,289 pupils and 2,221 teachers therein, the number of such schools rose to 868 ith 110,334 pupils and 3,046 teachers as on 1st April 1961."

I may request the hon. Member to read page 184 of the Report.

SHRI M. GOVINDA REDDY: I have read that.

SHRI D. B. DESAI: There he has given statistics as in 1960-61 regarding Marathi language in Mysore State. The total number of schools indicated here is 769 and the Commissioner says it is 868. Actual statistics show that it is 769 schools with some 1,00,500 students.

Shri M. GOVINDA REDDY: What is the percentage of Marathi population and what is the percentage of schools they have, compared to the total number of schools? What is the percentage of Telugu population there and what is the percentage of Telugu schools they have? If at all there is any complaint, the Telugus must have a complaint, not Maharashtrians.

SHRI D. B. DESAI: All right. Let the Telugus complain.

SHRI M. GOVINDA REDDY: You have no grievance.

SHRI D. B. DESAI: The complaint is already here. I want to know whether the investigating authority has been supplied with the correct information or not. The Report says there are 863 schools, but the actual statistics which have been supplied to the Commissioner show that schools are there. My point is that the investigation procedure or method of investigation is faulty or there is no procedure or method. Again, I can give you a number of instances. I may ask the hon. Minister here whether he can say with some authority that the School Board of Mysore State has started any single school in the last seven years. The

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School Board has started no schools. On the contrary, private organisations and individuals have started Marathi primary schools in Belgaum, Dharwar and Bidar. Subsequently, after two or three years, because of various complaints, with a threat to go to the High Court we could get those schools recognised.

Motion regarding

Report of Commissioner

SHRI M. GOVINDA REDDY: Lare is no School Board in Mysor all.

SHRI D. B. DESAI: Perham the hon. Member does not know.

SHRI M. GOVINDA REDDY: In the integrated areas there were School Boards.

SHRI D. B. DESAI: Now, there are School Boards. Perhaps the Member should ascertain. I am from Belgaum. I know it very well. There is the municipal School Board. There is the district School Board in every district, in Belgaum, Karwar, Dharwar and Bijapur. There is the School Board and the School Board conducts the schools. Even after the elections of the Taluka Development Boards and District Boards-according to the new Act primary education is to be transferred to the Taluka Boards, but till now no decision has been The District Boards continue as they were. So, I want to say that in the last seven years not a single primary Marathi school has started by the District School Board or by other authorities in the border areas. On the contrary, private organisations started schools subsequently got them recognised and even then there are certain difficulties. There are two private organisations conducting primary schools in Belgaum district. One is the "Shetakari Shikshan Samati" and the other is the "Belgaum **Prathamic** Shikshan Samiti". The Mysore Government has ordered that unless they introduce Kannada in the primary schools they will not be given grants. May I remind the hon. Member here that if he can ascertain from the Gov-+ | ,

ernment or if he can ascertain from the Minister here, he will definitely see that such orders were sent to the education societies?

SHRI M. GOVINDA REDDY: have got the circulars there in the appendix. You read them.

SHRI D. B. DESAI: You get that ascertained from the Minister. question is whether the interests of the linguistic minorities in respect of educational facilities, the Marathispeaking people of Belgaum, Dharwar and Bidar, have been safeguarded. I can positively say and with specific information on hand I can positively Marathi-speaking that the claim people have been ill-treated, have been receiving step-motherly treatment at the hands of the Mysore Government. That is one important point I have to make out here.

Another point is about at the secondary stage. Generally in Mysore secondary education is conducted by non-official or private societies, but there are certain schools formerly conducted by the Government.

THE DEPUTY CHAIRMAN: You have already taken 15 minutes. may take another five minutes. The House stands adjourned till 2.30.

> The House adjourned for lunch at one of the Clock,

The House reassembled after Lunch at half past two of the clock, DEPUTY CHAIRMAN in the Chair.

SHRI D. B. DESAI: Madam Deputy Chairman, when the House rose for lunch, I was dealing with the secondary stage of education regarding the linguistic minorities, that is, Marathi-speaking people of Belgaum. I was referring to the instance of Sardar High School, one of the very old High Schools in Belgaum. It is a Government High School. Now

[Shri D. B. Desai.]

the Government has taken a decision that the High School should be closed, that the buildings and other things should be given to Polytechnic, and that the Polytechnic building should be given away to K.L.E. Society for starting a Medical College. Our point is that this High School had a majo-Marathi-speaking students rity of from its very inception. The Government tried to reduce the number by not supplying teachers or supplying rather very inefficient teachers I may say, but still the majority could not be reduced. They have taken a decision to close the High School entirely.

The second instance to which I would like to refer is this. The Commission has referred to one of the important decisions of the Zonal Council, which is that the facilities for the English medium in the secondary schools as they existed on 1st July 1958 should be ascertained and continued without change for the benefit of the children of the linguistic minorities and migratory students. There is the case of the St. Paul's High School in Belgaum. letter from one of the parents has been referred to in the report. There the students who spoke Marathi were allowed to take Marathi as an optional subject. Now the school authorities in concurrence with the State administration have imposed Kannada and abolished Marathi atheir optional subject. That has been referred to in the report. Just I want to request the hon. Minister to ascertain these facts.

Moreover, I want to draw the attention of the Minister to see how the Mysore State is imposing Kannada on the Marathi students in all the educational activities. Take example of university education. The Karnatak University under whose jurisdiction Belgaum and Dharwar are included, has treated Marathi as an optional subject. I may Minister here that when the Karnatak University was started, there were 27 students appearing for M.A. with Marathi. This year we had only 3 students. That means they have started to abolish Marathi completely from educational institutions, and this is the fate of the Marathi students in that area.

THE DEPUTY CHAIRMAN: How do the three students appear? You said that students were not appearing with Marathi language.

Shri D. B. DESAI: Only three are appearing this year. Because the Karnatak University has made Marathi as optional from the inception from the first year of the Degree course, therefore, automatically it is discouraged. In one or two colleges, that is Lingaraj College and R.P.D. College they started Marathi. From the Dharwar College Marathi is abolished.

Then I come to the official use of Marathi. Formerly the Bombay High Court and the Bombay Government had given specific instructions that Belgaum and karwar should be treated as bilingual districts. In the Belgaum district as a whole 26 cent of the population speak Marathi. But in Belgaum taluka the Marathispeaking people are 52 per cent; Khanapur 53 per cent; in Chikodi 36 per cent or so. After the declaration of the State Government that Kannada shall be the official language the original instructions given by the Bombay Government and the High Court now stand invalid. So we are facing a situation in which even in offices the Marathi language will be abolished.

I may quote another instance. The Mysore Legislature has passed one Bill regarding the Municipal Councils. There a language clause has been inserted. The clause says that the proceedings of the Municipal Councils shall be kept in Kannada and in English if the Municipal Councils so resolve. There is no mention of any other language except Kannada and English. The Belgaum Municipality

has a clear majority of Marathi-speaking people. The Nipani Municimajority pality has 2 clear of Marathi-speaking people. Mysore Government wants Kannada to be introduced there. For the last seven years the Mysore Government has tried to introduce Kannada in the municipal records, but due to majority of the Marathi-speaking people and their resistance it could not happen. Now according to law they are trying to impose Kannada in the municipal records The municipal records have kept in Marathi from the inception, that is, for more than one hundred years. Now the Mysore Government is coming forward to impose Kannada and abolish Marathi from municipal records. Only I have quoted these instances just to repeat that in 1905 one officer came with Kannada language, and now in 1963 the Mysore Government with the same policy to oust the Marathi language from records, from schools, from even the tongues of the people . . .

AN HON. MEMBER: Are they cutting tongues too?

SHRI D. B. DESAI: It is as good as that. If I do not know Kannada, I cannot speak, I cannot express grievances, I cannot express my sentiments. Even the democratic right which the Constitution has given us is suppressed due to the suppression of the language. I do not want to emphasise this point further.

One point here which I want emphasise is that the Linguistic Minorities Commission has recommended a number of things. Our complaints have been reported here but the replies given by the Mysore Government are contrary to truth. I cannot say here that they are They are not true: that much I can say But the point here is whether the Commissioner has investigated all these things. The Commissioner is banking on reports received from the State |

Government. The question is whether the reports are according facts, whether they have been ascertained, whether they have been investigated.

THE MINISTER OF STATE IN THE # FFAIRS MINISTRY OF HOME (SHRI R. M. HAJARNAVIS): I may inform him at this stage-I hope the hon. Member will permit me this intervention-that the Assistant Commissioner went to Belgaum. spent some time there, gave notice all parties and collected all After that he made that report.

SHRI D. B. DASAI: May I know from the Minister why Mr. Chanda's trip has been cancelled?

Then the recommendations of the Commission are on the last page.

THE DEPUTY CHAIRMAN: You have two minutes more.

SHRI D. B. DESAI: I am just completing. There are various recommendations of the Commission here. I want to ask the Minister here whether there is any guarantee that these recommendations would be mented. In the last four reports, and this is the fifth report, we have been getting recommendations from Commission, and no recommendation has been implemented. I must say categorically that no implementation has been made. There was the three-language formula which recommended by the South Zonal Council as well as the State Ministers Conference. But in Belgaum again Kannada is imposed as the fourth language in addition to the regional language or the mother tongue, that is Marathi, Hindi English. So there is no guarantee that the recommendations of Commission will be implemented. In spite of all these irregularities, of the inability of the Commissioner to investigate all these things, still there are some recommendations. recommendations have been standing as they are for the last three years.

[Shri D. B. Desai.] They are not being implemented. May I ask from the Government for any guarantee that these would be implemented?

And there is one thing more about which a number of people from our area reported to the Home Ministry. Here Hindi has been introduced from the fifth standard. There are some text-books in Hindi. At the end of each lesson there is a passage given to be translated into Hindi. That passage is specifically given in Kannada with instructions to the teacher that in the non-Kannada schools the teacher should translate the Kannada passage into their mother-tongue then ask the students to translate it into Hindi. It is a very funny procedure. I have to refer to this thing. and I request the Home Minister to see that these Marathi-speaking get justice at the hands of the Home Minister at least.

Shri SYED AHMAD (Madhya Pradesh): Justice of the Home Minister?

SHRI K. SANTHANAM (Madras): Madam, the extreme difficulties of the linguistic minorities which may occur in certain places have been fully explained by the previous speaker. But I wish to deal with certain points which are more or less common to all linguistic minorities in this country. As the Commissioner has pointed out in this very excellent Report. which I pay him my tribute, so far as the linguistic minority is concerned, the three-language formula is automatically converted into a four-language formula, because the child has to learn its mother-tongue and it has to learn the regional language. I do not agree that they can escape learning the regional language, unless they are temporary residents. The linguistic minorities permanently resident in any State have to function in that State and they have to learn the regional language. Therefore, that is also an inescapable obligation. So,

that is a second language. And then, there is Hindi, there is English. Therefore, some formula has to be found which will not place an undue burden on the children of the minorities on account of this four-language obligation. My own suggestion will be that so far as these children are concerned, their mother-tongue and the regional language should be a sort of combined course. That is, for the children of the State, if the regional language has to be studied throughout the whole course, for one thousand hours, in the case of the children of the linguistic minorities, five hundred hours should be devoted to the regional language and hundred hours to the mother-tongue, and the examinations and other should be adjusted this things ia formula Otherwise, the burden the linguistic minorities will be too heavy.

Then the second point which would like to take up is the position of Sanskrit, When I say Sanskrit, mean to say that I have no objection to people taking up Urdu Persian or even other classical guages. But for the vart majority of non-Muslim and non-Christian population, Sanskrit is a fundamental language which enshrines all the great truths of their religion and culture. facilities for learning Therefore. Sanskrit should be provided them, and unless it is so, we shall be in the most unfortunate position that in free India. Sanskrit is in a worse position than under the British rule. I have been thinking hard about this, and I have got two suggestions make to the Home Ministry to consider.

In those States where the mothertongue is Hindi, I do not see any real useful purpose being served in forcing the children to learn some other regional language. Instead of that, if they are given the facilities and the choice of learning Sanskrit, the alternative being Urdu or Persian—I do not want to repeat it; I do not say that it must be only Sanskrit . .

SHRI N. M. ANWAR (Madras): Any classical language.

SIRI K. SANTHANAM: It may even be Urdu because I fully realise the difficulties of those people whose mother-tongue is Urdu, as explained by Dr. Sapru. Whenever I say Sanskrit, I always mean that should be given to learn Urdu or Persian or may other language La child boy or girl, in U.F. or Bihar learns Sanskrit, it will be easy for him or her to learn Bengali, Marathi, Telugu or Malayalam. The only language which may give trouble is Tamil. Even in the case of Tamil, a knowledge of Sanskrit will make it much easier. I can say with confidence that a boy or girl who knows Sanskrit can understand Rabindranath Tagore or Tilak's Gita Rahasua or any of the Telugu or Malayalam classics much better than if he or she learns directly Bengali or Marathi or Malayalam or Telugu. Therefore. is our duty to preserve our great inheritance. I do not claim to be a scholar in Sanskrit but I can say this with confidence that as a classical language, Sanskrit is unrivalled and its literature has simply no parallel whatsoever in any other language including Greek and Latin. Therefore, I think it will be a great crime on the part of the Government India if it does not provide proper facilities for the people of India learn Sanskrit. Therefore, the suggestion that I will make in respect of the Hindi States is that they should have the option of taking up Sanskrit as the third language. Provided this option is given. I have no doubt that a least 90 per cent, of the non-Muslim, non-Christian and non-Anglo-Indian boys and girls will take up Sanskrit and Sanskrit will become For a thousand enshrined. years, owing to political confusions of all sorts. Sanskrit was practically driven out of North India to South India.

Maharashtra Andhra. Tamil Nad and Karala have preserved Sanskrit for these one housand years unfortunately. their position become a little difficult because children have now to learn not only their regional language but English and Hindi. All these are inescapable, and for them Sanskrit has to be learnt only as the fourth language. You cannot say that should not learn Hindi, because we want Hindi to become the national language, and to preserve their contacts with all modern literature. they have to learn English. fore, to some extent Sanskrit decline in the South. And I that it should be made up by intensive cultivation in North India. After all. North India is the birth-place of Sanskrit. They had betrayed trust owing to political instability, and now that we have a free India and have got freedom, I say that it is the duty of every Indian belonging to the Hindi States to see that his child cultivates Sanskrit always, with the alternative that he may learn Urdu or Persian or any other !anguage. That is what I have to say about Sanskrit.

Then, so far as primary education is concerned, the present formula is fairly satisfactory, and it is only question of implementation. But education, the matter of secondary the present position is altogether unsatisfactory. I do not think it is right to leave it to the State Governments to provide secondary education any major linguistic area, to the linguistic minorities. So, we have to evolve certain criteria, and I would say that in any town or any place where there are at least ten thousand people of a particular language must be the obligation of the Cantral Government to provide a secondary school for the children of minority with the teaching medium being their own mother tongue.

SHRI N. M. ANWAR: Central authority to provide for it?

SHRI K. SANTHANAM: The Central Government must take on the responsibility of providing secondary schools for the linguistic minorities in all the States. In Mysore, for instance it will have a legal obligation; it will have the obligation. financial and moral, to start Marathi schools and other schools. Similarly it will be in all areas. It is only in that manner that a proper solution can be found. Otherwise I do agree with Mr. Desai there will be a continuous pressure, both financial well as linguistic and chauvinistic pressure to eliminate the minority languages from the secondary schools, and I think it will create a lot bitterness. Therefore the Central Government should squarely face the problem and take on the obligation. Of course you cannot say that all over Mysore secondary schools with Marathi as the medium should established. Therefore certain he criteria of population should be laid down. Whether it should thousand or five thousand, or fifty thousand is a matter which has be considered on merits, but having considered and decided on the criteria, wherever the prescribed criteria obtain, secondary schools with the required linguistic medium provided for should be established. Similarly I think it is the Central Government that should take on the obligation of maintaining а certain number of secondary minimum schools with English as the medium, everywhere, for the children of Anglo-Indians, of Christians and certain others who are birds of passage, in the sense that officials from Bengal serve in Madras, or officials from Madras serve in Bengal, they do not know what to do for their children since they do not propose to settle there, in the places where they serve-they are there for a few years, and if their children cannot be educated in, say, Bengal, then they will educabe in difficulty for want of tional facilities in the places where their parents work and with whom they have to live. So to meet the

needs of such children coming from a different State a certain number of English schools should be established in every State. Of course it depend upon the actual number to be catered for, may depend upon conditions prevailing. But a certain minimum number should be established, and to these English-medium schools proper hostels should attached so that officers from other States may avail of such schools and such hostels, especially when we are insisting that 50 per cent. I.A.S. officers and I.P.S. officers and other all-India services should all serve outside their States. And they are serving in out of the stations their children may be put in the schools and hostels nearest their places of duty in which case their children will not lose with their parents for long periods of time. So a certain number of secondary schools with attached should be established.

Now coming to colleges there is a great deal of confusion about the medium of instruction. On the hand, theoretically, it is said ultimately the medium of instruction can be only the regional language, but again, side by side, it is said that should not come this change-over about unless a proper preparation is made. Now I have got some idea of this preparation in Madras. When Mr. C. Subramaniam was the Minister he fixed a date, so far as the humanities were concerned, for converting all colleges-except one two-for shifting to Tamil as the medium of instruction, and for that purpose he established a Tamil publications bureau, of which I happen to be a member, and that bureau produced fifty to sixty books in all subjects, concerning economics, polisubjects—excellent and other tics books. But then who will read the books? Unless Tamil is used as the medium of instruction the books will be useless. If you say that we must have books, we must have transla-

tions, we must have proper literature before we can change over, and I say that now you are going in a vicious circle. Therefore my suggestion is that, from now on. English and the regional language should be made joint media for a whole generation, for, say, thirty years, so that there will be no hurry, there will be no confusion. And in every subject, for part of it some books may be prescribed in English and some books in the regional language, so that the students as well as the teachers will become competent to use both the regional language and English for all purposes of college and university instruction.

Recently I paid a visit to Saugar and met the Vice-Chancellor of the Saugar University. There, that entire university has been converted Hindi, and the Chancellor told that the position of the students there was pitiable, because they did not know English, they could not function in English at all. when whole of India is functioning in English, and so these students are cut off in respect of their university life. their higher educational life the whole country. Therefore, if the integrity of the whole country if the integrity of the higher education in this country has to be maintained. I think there is no other alternative but that English must be one medium of instruction, and side by side, regional language also. If this done, then the movement from one college to another, from one university to another will become and in due course all our professors and students will be able to function both in English and in the regional language, and ultimately in Hindi also. Thus this linguistic transition my one will become smooth. suggestion-and I shall end with itis that the Centre should establish at least two colleges in every State, one in which English and the regional languare are joint media, and another in which English and Hindi are joint media. If these two colleges

in this manner are established every State, it will provide for every kind of linguistic minority. The students may take either their own regional language and English or, they come from outside, they take Hindi and English.

for Linguistic

Minorities

SHRI N. M. ANWAR: What do you mean by "joint media"? can two languages be simultaneously employed?

SHRI K. SANTHANAM: For instance, in every question paper, start with, five per cent, of the questions will be in the regional language and ninety-five per cent. will be in English, and each year the regional language quota will increase by five per cent, till a level of fifty per. cent. is reached, and thereafter, in respect of the question papers set for their examinations each boy and girl will be allowed to answer them either in English or the regional language subject to the condition that fifty per cent, should be answered in one language and fifty per cent, in the other if they want to get full marks. Of course they may say that it does not appear to be very tidy to start with, that we must have one or the other. But I do not see any possibility of the transition from one to the other taking place in the foreseeable future. If the whole country says that English must continue for all time, then of course the position is simple. But nationalist. psychologically, as а somehow my entire mind and revolt against such an idea. On the other hand, if you say that in two years or five years you are going to get rid of English, I should say it will be destruction of higher education. Therefore this seems to be the only practicable solution, and it will give the time for all our professors to learn to function in the regional language also. Now today you cannot get professors who can lecture philosophy or economics or anything in their own regional language. proposal will give the time for the smooth transition. Let us take it easy

[Shri K. Santhanam.] and slow, and let the transition take place over thirty years. With these few remarks I think that this guistic problem requires more detailed consideration. Now the major principles have been settled about the three-language formula, and the ultimate prevalence of the regional language in the university and Hindi as the Indian national language But between the ultimate and the present there is going to be a long period of transition, and the problems of transition have to be very carefully analysed and practicable solutions have to be found.

Thank you, Madam. 3 P.M.

Shri M. GOVINDA REDDY: Madam Deputy Chairman, I did not irtend to take part in this debate although I have carefully read the report of the Commissioner for Linguistic Minorities. I sought your permission to speak just because I felt that it is my duty to speak to clear a wrong impression which Shri Desai has given to this House. It is one thing to say that a State should do its utmost to protect the interests of linguistic minorities, but it is quite a different thing to say that the State discriminates against minorities. The argument that my friend advances here is that the State has discriminated against minorities. After Belgaum was not with Mysore. It is an integrated area. It has come Mysore only after the States' reorganisation. That, I suppose, my friend remembers very well. So he cannot attribute this charge of crimination against the Marathis to the Mysore State as existing of old. It must be a new charge and let us see how far his case is borne out by facts.

Mr. Desai's purpose was to show that Mysore was appointing officers who speak Kannada. I should like to know whether the Government of Malarashira has appointed any Kannada-speaking officers in Maharashtra areas with large Kannada-speaking people. Has the Tamilian Government appointed any Marathi-speaking officers? It is in the nature of hings that an officer who is appointed should be a Kannada-speaking man, but it is also a fact that he is a Marathi-speaking man. All those people who live in the border areas know both the languages of the area.

SHRI D. B. DESAI: How many Marathi-knowing officers are appointed there?

SHRI M. GOVINDA REDDY: Majority of them.

SHRI D. B. DESAI: There are only six as the report says.

SHRI M. GOVINDA REDDY: I can challenge you. I can give names. The Government there have care to see that a man who is conversant with the people there, who can carry on who can mix with the people there who can make himself too understood by the people there, such a man is posted. Such a man is posted as Collector. Such a man posted as a police official. Such man is posted for the administrative duties as far as they can find such people. For instance, in Gulbarga, in Bidar, in all these places such persons were posted immediately after the reorganisation. True that in old Mysore only Kannada-knowing people have been posted. But for highlevel posts some Collectors, or people who knew Marathi as well have been posted there although they are Kannada-speaking people That fact should be remembered by my hon. friend.

Madam, he made another point to say that the Muni ipal Councils are recording their proceedings in Kannada. If the State language is Kannada and the Municipal Council is recording its proceedings in Kannada, unless the Municipal Council resolves that it should be recorded in Marathi, what is wrong

with it? Can he quote one instance in Maharashtra where a Municipal Council's records its proceedings in Kannada or Telugu although are thousands and lakhs of Kannadaspeaking or Telugu-speaking people there? We do not make a grievance. As far as possible the majority language should be the language which the proceedings are recorded. and if there are people who want proceedings to be recorded in Engin English. Hish, they are recorded What is wrong therein?

He went on to point out some defects in education where he was completely wrong. As I was submitting this House, this is which has come into Mysore. Even in old Mysore-I do not know whether my hon, friend knows it or not-there are Marathi-speaking people living in the Bangalore city, for instance. We have a colony called the Surveyors' colony where Marathi schools exist since the 18th and 19th century. And then there are Marathi schools elsewhere also. Here in Appendices VIII, IX and X you will get these figures. There are Marathi schools and if Mysore wanted to discriminate, they could have as well said "No" to Maharashtrians; they Marathi need not have encouraged schools. It is very unfair to allege discrimination against a Government when that Government is just about to act on the recommendations of the Linguistic Minorities Commissioner. No State Government, for instance has acted on the recommendations of the States Reorganisation Commission or on the recommendations of the Commissioner for Linguistic Minorities because the Governments are slow to They have not act in this regard. taken very quick action, I do admit. And he must know that I am also one of those in Mysore who belong to a linguistic minority, and if I have any grievance. I have a grievance because in my district we have Telugu-speak. ing people but we do not have one Telugu school. In the Kolar district, which is full of Telugu-speaking people, we do not have more than one or two Telugu schools. I am not so unfair as my hon friend to allege discriminated that the State has against us. Mysore was known as a cosmopolitan State. Mysore known throughout as the most benevolent administration. Guiaratis and people of all nationalities have come and made their home an Mysore. Not that I have nothing to say but Telugus have no complaints that they have discriminated against us. did not carry on agitation for establishing Telugu schools because we were satisfied with Canarese and therefore, we do not have Telugu schools today.

Similarly there are Tamilians, There is a lot of Tamilian population. Telugu-speaking population is 11 per cent. My hon. friend's languagespeaking population is 6:24 per cent. I will read out from the Appendix the number of schools they have. Tamilians also are in a very large majority. They have concentrated groups in several cities and they have their own Tamil schools. The State has encouraged them. The State has given encouragement to every linguistic minority as much as possible, rather as is demanded. It was the first State in the whole of India, Madam, where the minority people, the Urdu-speaking, had a special system of education. There are Urdu primary schools, Urdu middle schools, Urdu high schools. They are running now even today managed tirely by the Urdu-speaking people. They were opened only for Muslims . . .

Shri N. M. ANWAR: Madam Deputy Chairman, while I agree with our hon. friend in his claim that Mysore has provided this special facility to Urdu, let him not take the credit that Mysore is the only State. Madras is the first State.

Shri M. GOVINDA REDDY: I give due credit to Madres. I do not

[Shri M. Govinda Reddy.] mean to take credit for myself. But I was saying that it was the foremost to establish these schools. And I do not think that for a hundred of population you have as many Urdu schools anywhere else. Of course, I may not be quite correct.

SHRI M. SATYANARAYANA (Nominated): May I point out that the whole credit goes to the Urduspeaking population who have got intense love for their language? They have always been agitating that their mother-tongue should be recognised. Wherever there are Urdu-speaking people, they have succeeded in getting Urdu schools.

SHRI M. GOVINDA REDDY: There was no agitation in Mysore for Urduspeaking schools. In fact, the Government themselves sponsored Urdu schools just to encourage the special culture. I was just pointing out to show that discrimination is only political stunt. It cannot be made by any fair-minded gentleman against the administration of Mysore.

Now, Madam, I come to Appendices VIII and IX giving the number of Marathi schools. If the hon. Member refers to page 184 he will find that in Belgaum there are 534 minority schools. language, Marathi, Bangalore city there are 2. In Bijapur there are 14. Dharwar has 13. North Kanara has 119. Bidar has 83. Gulbarga and Mysore have 3 and 1 respectively. In 1956-57 there were 590 Marathi schools, in 1957-58 there were 761, in 1958-59 it rose to 798, in 1959-60 there were 750 and in 1960-61 there were more than 769. Can anybody say, by looking at these figures, that there is discrimination in the matter of schools or anything of that sort?

SHRI D. B. DESAI: the hon. Is Member aware of the percentage of primary schools conducted by the private institutions? It was 40 per cent. of schools conducted by the private institutions.

SHRI M. GOVINDA REDDY: May be. That is a new area to Mysore, If you look at the old Mysore pattern, most of the schools are Governmentmanaged ones because this was a new entrant into Mysore, the high schools which were owned by the private institutions are continuing What wrong? I do not see the point.

Then he referred to some complaints. The Linguistic Minorities Commissioner has taken very good care to go into these complaints. The complaints were by Mr. Gadgil, the ex-Governor of Punjab and by the Vivek Vardhani Society. These two were the complainants. The Commissioner says in para 332:

"The complaint was investigated and it was found that whereas on 1st November 1956 there were 783 Marathi schools with 81,289 pupils and 2,221 teachers therein, the number of such schools rose to 868 with 1,10,334 pupils and 3,046 teachers as on 1st April 1961 "-

This is not discriminatory-

". . . in the six districts Hyderabad-Karnataka area Belgaum, etc. * * * It was further learnt that there were no Marathi schools run by the Vivek Vardhani Society of Hyderabad"-

which was one of the complainants. In the next para, he says:

"Representatives of Maharashtra Ekikaran Samiti, Belgaum had complained about inadequacy of primary schools imparting instruction in Marathi. On investigation it been found out that there are 35 Marathi schools in Belgaum City for 14,261 pupils as against 15 Kannada schools for 5,709 pupils. In the district as a whole there are 535 Marathi schools and 1,236 Kannada schools."

The Marathi population is only 50 or 52 per cent. in the city of Belgaum. I think these facts will make it clear that the charge of discrimination

against the State Administration is very unfair but if my friend says that the State Administration has to do everything in order to develop and encourage the minorities, I am one with him because I am also pleading for that.

There is one thing which I would suggest. Now the various recommendations of the S.R.C., the Chief Ministers' Conference, the Education Ministers' Conference and the South Zonal Council bring in some conditions precedent for establishing separate schools for minorities or having classes for minority media. Those conditions are roughly that certain percentage of population should be there, that in the classes there should be a certain percentage of students of the minority language and they also see the percentage of students as existing in a particular year. They take a year for instance. Now this is a very wrong way of judging things. For instance, where there are no existing schools for min rity languages at all for instance as in the Telugu-speaking areas in Mysore. where there are no Telugu schools but if they want to have Telugu schools. if you take the present school strength into consideration, there could be no Telugu schools at all. So where is the question of getting a percentage of Telugu students in a class? There is no percentage. Therefore the attempt ought to be first of all to popularise the recommendations of the S.R.C., the South Zonal Council and that of the Chief Ministers' Conference. Very few people know of them. In fact the Mysore Government have issued a circular that the parents of pupils who want their children to take up their mother-tongue as the medium of instruction should intimate within three months in the year to the authorities concerned but which parent knows this? This must widely publicised so that the parents of these minority community students know that they have facilities of this sort offered to them and they should take advantage of that. There is very

little knowledge. In fact there is very little knowledge of these healthy provisions for giving facilities for the linguistic minorities. I think the Commissioner's office can perform a very useful function if they give wide publicity to all these provisions. State Governments issue circulars but generally what happens the circulars are pasted in front of the educational offices and perhaps in front of the high schools and primary schools but which parent goes to read the circulars there? So they must widely publicise in the vernacular newspapers and see that pamphlets are printed containing the various facilities that are allowed to the minority linguistic groups so that may take advantage of them. So we need not go into the secondary or university education at first. If minority groups are not educated in their mother-tongue in the primary schools, there is no question of their taking up their mother-tongue in the secondary or at the university stage. So the primary schools are important to begin with. So in order to have the primary schools of these linguistic minorities, people belonging the linguistic minorities must know that these are the recommendations of the S.R.C, that these are the recommendations made by the Education Ministers, that these are the recommendations of the South Zonal Council. The Commissioner should give good publicity to these recommendations. appreciate very highly the report. I have nothing more to say. I do concede that the Mysore Government is slack in proceeding upon or acting upon these recommendations. I think every Government is slack but of my Government I can speak with authority that it is slack.

An Hon, MEMBER: Except Andhra.

Shri M. GOVINDA REDDY: I do not know and I am ignorant about Andhro him I think we are not as fast as which is a be and I hope if the Time of Minorities Commissioner helps the people to know these things,

[Shri M. Govinda Reddy.] there will be popular movement also and popular demand also will be generated for these schools and I think the purpose of the Commissioner also will be fulfilled and the linguistic minorities will assert themselves certainly.

in the property of the service of श्री विमलकुमार महालालजी चौरक्षियाः (मध्य प्रदेश) : उपसभापति महोदया, जो प्रतिवेदन सदन के सम्मुख प्रस्तृत किया गया है, वह बहुत बड़ा है श्रोर मैं उस पर अपने विचार मध्य प्रदेश के क्षेत्र तक ही सीमित रखुंगा। हमारी अपनी भाषाएं. लिपि और संस्कृति है भ्रौर कम संख्या के जो लोग हैं, उनको संविधान द्वारा बुछ संरक्षण इस सम्बन्ध में प्राप्त हैं भौर उसी बात को दृष्टि में रख कर हमारे कमिश्नर साहब ने यह रिपोर्ट प्रस्तुत की है। उन्होंने ग्रपनी इस रिपोर्ट मे ग्रच्छी बातों श्रौर बुरी बातों का, दोनों का ही वर्णन किया है। उनके सामने जो कठिन द्यां श्रौर शिकायतें श्राई हैं, उनके बारे में मैं श्रापके सामने चर्चा करना चाहता हं।

इस रिपोर्ट को देखने पर ऐसा लगता है कि उसमें जो वातें जिखा गई हैं, उनमें से कई बातें टोक हैं। हम यह देखते हैं कि इतने वर्ष व्यतीत होने के बाद भी संविधान द्वारा जिन भाषाग्रों को संरक्षण मिला हुग्रा था, जितनी सुविधाये भाषाग्रों को मिलनी चाहिये थीं, वह नहीं मिल रही हैं। इसलिए पहली रिपोर्ट में जिन बातों की सिफारिश की गई थीं, उन्हीं वातों के बारे में इस रिपोर्ट में भी कमिश्नर महोदय ने सिफारिशों को बदस्तूर जारी रखा है।

[THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY) in the Chai.]

श्रव जहां शिक्षा के सम्बन्ध में संरक्षण की बात है श्रीर १६५६ में भारत सरकार के मेमोरेंडम के श्रन्तर्गत जो संरक्षण प्रदान किया गया है, उसको भिन्न भिन्न श्रान्तों के मच्च मंत्रियों की जो कांफ्रेंस हुई थी, उसमें मान्यता दे दी गई थी। जहां तक प्राइमरी तक शिक्षा देने का सवाल है, वहां ऋब भी कई क्षेत्र एसे हैं, जहां पर लोगों को अपनी भाषा में शिक्षा प्राप्त करने की सुविधा नहीं है भ्रीर न इस प्रकार की वहां की सरकार द्वारा कोई व्यवस्था ही की गई है, जिसके द्वारा वहां के लोग श्रपनी भाषा में अपने बच्चों को शिक्षा दिला सकें। मध्य प्रदेश में ग्रादिवासियों की संख्या बहुत भ्राधिक होने के कारण इतनी कठिनाई है कि जिसका वर्णन नहीं किया जा अकता है। उन लोगों की श्रपनी भाषा है, लेकिन लिपि नहीं है। उन लोगों की इतनी अधिक भाषाएं हैं, जिसकी वजह से उनके लड़के पढ़ नहीं पाते हैं। जब तक हमारा देश स्वतन्त्र नहीं हुआ था, तब तक वहां पर किसी भी स्कूल का पता नहीं था, लेकिन स्वतन्त्रता प्राप्ति के बाद कुछ स्कल वहां पर खुल गये हैं। लेकिन कठिनाई यह है कि इन स्कूलों में जो विद्यार्थी पढ़ते हैं, उनकी भाषा में समझाने वाला कोई नहीं है। जो समञ्जाने वाले इन स्कूलों में हैं, वे उनकी भाषा को नहीं समझते हैं। जब तक उनकी भाषा में उनको नहीं समझाया जायेगा, तब तक वे इन स्कूलों में पढ़ सकेंगे, इसमें शंका है। हमारे मध्य प्रदेश क्षेत्र में ही मुड़िया, हलवी, फाकड़, भन्नी, गोंडी, दोर्ला, दुर्वा, तेलंगा, मिरगान, चण्डार, गदवा श्रादि श्रादि कई तरह की भाषाएं हैं, जिनकी कोई लिपि नहीं है । प्रब यह प्रश्न हमारे सामने आता है कि जब हम इन स्रादिवासियों के लिए भी कुछ करना चाहते हैं, तो क्या कारण है कि हम ऐसा कुछ माध्यम न निकालें कि जिसके द्वारा इन भाषात्रों के जानने वाले लोग जो उनमें के ही हों, उनको हम शिक्षण दे करके इस योग्य बना दें कि वे अध्यापक बन सकें श्रौर वे प्राइमरी क्लासेज में श्रौर सेकेण्डरी क्लासेज में भ्रध्यापन का काम कर सकें। उनकी भाषा के माध्यम यदि हमारी देवनागरी लिपि उनको पसन्द श्रा जापे, तो उसके द्वारा उनको सिखा करके अगर हम उनको पढाना प्रारम्भ कर दें

तो सम्भव है कि हम उनमें शिक्षा का प्रसार भी ज्यादा कर सकें ग्रौर उनकी जो भाषा है उसका संरक्षण भी कर सकें। इसके ग्रभाव में हो यह रहा है कि हमारे चाहे जितने अच्छे इरादे हों कि हम उनकी भाषा का संरक्षण करें, मगर वे इरादे, केवल इरादे ही रह जाते हैं श्रोर संरक्षण हम नहीं दे पाते हैं श्रोर कई लोग जो एक भाषा सीखना चाहते हैं वह भी नहीं वे कर पा रहे हैं। इस दृष्टि से मैं यह प्रार्थना करूंगा कि हमारे शासन द्वारा मध्य प्रदेश शासन को यह सुझाव दिया जाना चाहिये कि जिस क्षेत्र की भाषा जैसी भी 🐎 उस क्षेत्र के लोगों को ही हिम्दी अंग्रेजी जा ज्ञान दे करके उनको ग्रध्यापक के पौरव बना करके उन्हीं लोगों को वहां पर नियुक्त किया जाये और ऐसा नहीं होना चाहिये कि ग्रन्य भाषा जानने वालों को वहां पर ग्रौर वहां की भाषा जानने वालों को ग्रन्य स्थान पर नियक्त किया जाये, जिससे कि वे लोग इस पढाई-लिखाई का लाभ ले सकें।

दूसरे यहां पर यह व्यवस्था की गई है कि कार्यालयों में उन भाषाम्रो का प्रयोग किया जा सकता है, जो ग्रल्पसंख्यकों की हैं। यह सिद्धान्त रूप से स्वीकार किया गया है, मगर दुःख तो इस बात का है कि जो बहु-संख्यक की भाषा है, उसको भी मान्यता उहीं है ग्रीर यह ग्रल्पसंख्यकों की भाषा की मान्यता हमारे मध्य प्रदेश में तो मुझे देखने को नहीं मिली। वैसे कहने को हम कहते हैं कि मराठी स्पीकिंग कोई स्रादमी गराठी में स्रपना प्रार्थना-।श्र दे. तो उसका उत्तर भी मराठी में मिलना चाहिये। कोई सिन्धी वाला सिन्धी में ग्रपना प्रार्थना-पत्र दे तो सिन्धी में उसको स्रपना उत्तर प्राप्त करना चाहिये । ऐसी व्यवस्था इसमें है, परन्त्र इस व्यवस्था का ग्राज तक किसी को लाभ मिला नहीं । इतना ही नहीं, बहु-संख्यक लोगों की जो वहां भाषा है हिन्दी, उसमें भी देने पर उसका उत्तर ग्रंग्रेज़ी में हमें मिलता है। मैं खुद अपने पत्र भेजता हूं हिन्दी में भौर मुझे उत्तर मिलते हैं अंग्रेज़ी में। तो ये जो सिद्धान्त की बातें हैं, इनको हमने किताबों में प्रदर्शनी की दृष्टि से या लोगों को दिखाने की दृष्टि से चाहे रख दिया हो, मगर कार्य रूप में इनका कुछ भी उपयोग नहीं होता । इसलिये हमें इस सिद्धान्त को तोड़ देना चाहिये या फिर इसको इस सिद्धान्त को तोड़ देना चाहिये या फिर इसको इस सिद्धान्त का पालन करवाना चाहिये कि माझ्नारिटी वाले जिस भाषा में प्रार्थनापत्र दें, उसी भाषा में उनको उत्तर मिले ग्रौर ऐसा नहीं होना चाहिये कि जैसे मैं पत्र देता हूं हिन्दी में श्रोर मुझे उत्तर मिलता है श्रंग्रेजी में । ने किती ग्रोर मुझे उत्तर मिलता है श्रंग्रेजी में । ने किती ग्रोर मुझे उत्तर मिलता है श्रंग्रेजी में । ने किती ग्रोर मुझे उत्तर मिलता है श्रंग्रेजी में । ने किती ग्रोर मुझे उत्तर मिलता है श्रंग्रेजी में । ने किती ग्रोर मुझे उत्तर मिलता है श्रंग्रेजी में । ने किती ग्रोर मुझे

इसी तरह से कई विस्थापित हो करके हमारे पुरुषार्थी भाई श्राये जिनमें पंजाबी भी हैं श्रीर सिन्धी भी हैं। इन लोगों में कई को श्राज भी हिन्दी या श्रंग्रेजी भाषा श्राती नहीं। मगर सेल्स टैक्स, इनकम टैक्स या जितने भी सरकारी फार्म होते हैं वे हिन्दी या अंग्रेज़ी में होते हैं। उनके लिये चाहे जो भी प्रावधान हो कि उनको इस तरह के फार्म सप्लाई करना चाहिये, उनकी भाषा में फार्म्स का प्रकाशन चाहिये, मगर इसके बावजूद उन बेचारों को बहुत कठिनाई उठानी पड़ती है। फाम्सं उनकी भाषा भे रहते नहीं, बही खाते उनकी भाषा में रहते हैं, हिसाब वे फिर तीसरी भाषा में करें श्रौर फिर उसके साथ एक हिन्दी का ट्रास्लेशन या ग्रंग्रेजी का द्रांस्लेशन नत्यी करें, तब कुछ ग्रागे काम हो । तो इस तरह से एक रिपोर्ट हर साल यहां मा जाय ग्रीर उस पर विचार हो जाये, इससे कुछ काम होने वाला नहीं है। जब तक इस दिशा में हम ठोस कदम नहीं उठाते, तब तक इसमें कुछ हो सकेगा, यह संभव नहीं।

इसके अलावा आदिवासियों की भाषा के सम्बन्ध में यहां पर पेज ३, पैराग्राफ ३६ में बताया है। हमारी मध्य प्रदेश की सरकार ने उनके बारे में अभी तक कुछ भी निर्णय नहीं लिया है। यह बराबर कहा जाता है कि वहां द्राइबल्स की प्राब्लम हैं, आदिवासियों की

[श्री विमलक्मार मन्नालालजी चौरड़िया] समस्या है, उनके लिये हमें कुछ विचार करना चाहिये, मगर इतने वर्ष हो जाने केबाद भो ग्राप कुछ विचार नहीं कर इस दिशा में कुछ किया जाना ग्रत्यंत ग्रावश्यक है।

थी लैग्युएज फार्मुला हमारे यहां पर चल रहा है। सब चीफ मिनिस्टर्स की कांफ्रेंस में वह स्वीकार किया गया । ग्रब समस्या यह है कि उस श्री लैग्यएज फार्मला में संस्कृत का कही भी स्थान नहीं है। मध्य प्रदेश की सरकार ने भी लैग्यएज फार्म्ला के अंतर्गत हिन्दी, **ग्रंग्रे**जी ग्रौर संस्कृत को मुख्यतः मान्यता दी श्रौर हमारे कमिश्नर साहब ने उस पर ऐतराज किया कि यह चूंकि भ्री लैंग्युएज फार्मुला के ग्रंतर्गत संस्कृत ग्राती नहीं, इस लिये इसको नहीं रखना चाहिये। मैं यह तम्म निवेदन करूंगा कि संस्कृत के माध्यम से दक्षिण भारत की भाषाएं ग्रौर बंगाली. गुजराती स्रादि जानी जा सकती हैं । ऐसी स्थिति में जो मध्य प्रदेश सरकार ने संस्कृत को एक लैग्युएज मान करके उसको मान्यता प्रदान कर रखी है, उसमें हमारे कमिश्नर साहब कोऐतराज नहीं करना चाहिये। इतना ही नहीं, यह जो श्री लैंग्युएज फार्मुला है, उसमें संस्कृत को भी ऐडिमिट करवा के यह व्यवस्था करनी चाहिये कि संस्कृत भी सब जगह पढाई जाये । तो उसका इसमें जोड़ा जाना ग्रत्यन्त स्रावश्यक है स्रौर इस मामले में जो मध्य प्रदेश सरकार का निर्णय है, उसकी मैं ताईद करता हूं श्रौर हमारे जो कमिश्नर साहब हैं, उनसे मैं प्रार्थना करता हं . . .

श्री एन० एम० ग्रनवरः क्या मेहरबानी फर्मा कर यह बतला सकते हैं कि थ्री लैग्युएज फार्मुला में श्राप किस तरह से संस्कृत को वहां पेश करेंगे?

श्री धिमलकुमार मन्नालालजी चौरड्याः जिस तरह से दूसरी भाषात्रों को, तमिल को,

तेलगु को, गुजराती को, बंगाली को ग्रौर दूसरी भाषात्रों को पेश करेंगे।

Minorities

श्री एन० एम० ग्रनवर: यानी स्रापका यह मकसद हुन्ना कि जब हम नेशनल इंटिग्रेशन की कोशिश कर रहे हैं, नार्थ और साउथ का मेल-मिलाप कराने की कोशिश कर रहे हैं, तो ऐसी जबानों को ग्राप नजर-श्रन्दाज कर रहे हैं जो साउथ की या द्राविण स्टाक की हैं श्रौर उनके बदले ग्रगर श्राप संस्कृत को पढ़ाना चाहते हैं,तो संस्कृत नार्थ की मानोपली नहीं है, संस्कृत साउथ की भी है।

THE VICE-CHAIRMAN (SHRI M. REDDY): That GOVINDA right, Mr. Anwar, but this is no interruption, you are making a speech.

SHRI N. M. ANWAR: But, Sir, if you include Sanskrit then how is it a three-language formula?

THE VICE-CHAIRMAN (Shri M. GOVINDA REDDY): But his time limited.

SHRI N. M. ANWAR: It will be four-language formula.

श्री विमलकुमार मन्नालालजी चौरड्या: माननीय ग्रनवर साहब ने इंट्रप्शन में जो ग्रपना भाषण दिया, उसमें संस्कृत के महत्व को उन्होंने ग्रच्छी तरह से समझा दिया और यह भी कह दिया कि संस्कृत केवल उत्तर भारत के लोगों की मानोपली नही ग्रौर वह दक्षिण भारत की भी भाषा है। ऐसी स्थिति में यह स्पष्ट है कि संस्कृत को एक भाषा के रूप में रखना स्रावश्यक है स्रीर इस दिशा में कुछ श्रवञ्य किया जाना चाहिये।

ग्रब हमारे यहां पर एक शिकायत यह श्राई कि सिन्धी को ग्राठवें शेड्यूल में नहीं जोड़ा गया है और इसकी वजह से हमारे यहां के कई सिन्धी भाइयों ने श्रौर उनकी जो संस्था

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है उसने इसके लिये काफी शिकायतें की कि इससे जो कई प्रकार के लाभ हैं कम्पीटिशन के, रेडियो में ब्राडकास्ट के और कई तरह के, वे उनको मिल नहीं पाते । इसके लिये बड़े प्रयत्न किये गये, मगर इस वक्त जो स्थिति है, उसमें हमारी सिन्धी भाषा समाप्त होती जा रही है। हम लोग यह चाहते हैं कि उसका संरक्षण हो, मगर वह हो नहीं पा रहा है। इसके लिये कम से कम हमारे किमश्नर साहब ने जो सुझाव दिया है, उतना तो किया ही जाना चाहिये। इस रिपोर्ट के पेज ११८ पर यह बताया है:

"Being neither a regional language of any State nor being included in the Eighth Schedule, the future of the language is in jeopardy and the Commissioner recommends that the same privileges be accorded to it as to the Nepali language in Darjeeling."

तो इस तरह से अगर हम आठवें शेड्यूल में इसको जोड़ कर, इसको पूरी मान्यता नहीं दे सकते तो कम से कम उसके समकक्ष ला करके एक कदम तो रखें, जिससे एक दो जेनरेशन में जो सिन्धी भाषा भारतवर्ष से समाप्त ो सकती है, उसको रोका जा सके और उसका संरक्षण किया जा सके।

नौकरियों की बाबत भी इसमें यह है कि भाषा के आधार पर किसी तरह का प्रतिबन्ध नहीं होगा, परन्तु एक बात मैं जानना चाहता हूं कि कई आधारों में से एक भाषा का आधार भी ले करके हमने प्रांतों का विभाजन किया है और अगर एक हिन्दी सूबा में कोई केवल अंग्रेजी और तिमल जानने वाला नौकरी करे या कलेक्टर बने, तो उसके लिये काश्तकारों से मिलने में या साधारण नागरिकों से मिलने में एक दिभाषी की अ।वश्यकता रखना, यह कुछ न्यायसंगत प्रतीत नहीं होता।

किसी भी कर्मचारी की निय्क्ति के समय कम से कम यह प्रतिबन्ध तो लगाना ही होगा, चाहे वह दक्षिण भारत का हो या ग्रौर कहीं का हो, उसकी जो मदर टंग है, उसके बारे में तो कोई कुछ जोर नहीं देता है, मगर इस बात में तो ज़ोर देना ही होगा कि जिस क्षेत्र में उसे नौकरी करना है उस क्षेत्र की रीजनल लैंग्युएज को वह जाने, उस क्षेत्र की लैंग्युएज की भ्रंडरस्टैंडिंग उसे होनी चाहिये, उसकी नालेज होनी चाहिये श्रौर कम से कम इतना ज्ञान उसे होना चाहिये कि वह यह समक्ष सके कि क्या कीन चाहता है। मध्य प्रदेश ग्रीर उत्तर प्रदेश ने इसी स्राधार पर वहां की पब्लिक सर्विसेज के लिये, वहां की नौकरियों के लिये यह प्रतिबन्ध लगाया है कि हिन्दी का ज्ञान उसे होना चाहिये, लेकिन उस पर कमिश्नर साहब ने ऐतराज़ लिया है। मैं इसको ठीक नहीं पनता हूं। जिस क्षेत्र में जो नौकरी करने वाला है, वह उस क्षेत्र की भाषा को नहीं समझेगा तो फिर द्विभाषी ग्रमले को बढ़ा कर हम काम करते जाना चाहते हैं या क्या करना चाहते हैं, कुछ समझ में नहीं श्राता है। हम यह नहीं कहते कि उसकी ग्रगर तामिल मदर टंग है या तेलगु मदर टंग ाौर वह हिन्दी जानना है तो उस पर किसी प्रकार का प्रतिबन्ध लगायें लेकिन जो भी गौकरी करने वाले हैं, उन पर यह बाइंडिंग जरूर होनी चाहिये कि वे उस क्षेत्र की रीजनल लैंग्युएज का ज्ञान रखें। वे लोग इतनी परीक्षायें पास करते हैं ग्रीर इतने बड़े बड़े अधिकारी बन करके ग्राते हैं, तो उनको वहां की भाषा का भी जान होना चाहिये। जो मामली लोग ग्रपना व्यवसाय करने के लिये कही जाने हैं, वे भी ग्रासानी से सभी भाषाग्रों का प्रयोग कर लेते हैं ग्रौर रीजनल लैंग्युएज को समझने लगते हैं तो फिर अगर किसी आदमी को बंगाल में जा कर नौकरी करनी है, तो उसे बंगाली जानना चाहिये, गुजरात में जा कर नौकरी करनी है, तो गुजराती जानना चाहिये या किसी अन्य प्रान्त में जा कर नौकरी करनी है, तो उस प्रान्त की भाषा का ज्ञान होना

श्रि विमलकुमार मन्नालालजी चौरिड़िया] बाहिये। ऐसी स्थिति में जो प्रतिबन्ध हमारे मध्य प्रदेश वालों ने श्रौर उत्तर प्रदेश वालों ने लगाया था उसे पर जो ऐतराज कमिशन ने लिया है, वह मैं कि नहीं मानता श्रौर उस दृष्टि से प्रायंना करूगा कि इसमें कुछ न कुछ किया जाना भानश्यक है, जिससे कि इस तरह के प्रतिबन्ध लगा सकें।

अब एक बात और गार्ड करने के लिये बताया है और वह यह है कि आदिकल २६ के अनसार माइनारिटीज की लैग्यएज, स्किप्ट भार कल्चर को भी प्रोटेक्ट करना है, यह बात उन्होंने यहां दी है। लेकिन मझे यह कहते हए बड़ा खेद होता है कि हमारे यहां पर जो श्रादिवासियों का कल्चर है उसको सुरक्षित नहीं रखा जा रहा है ग्रौर उस कल्चर को प्रति दिन समाप्त किया जा रहा है। ऐसा नहीं कि उसको समाप्त करने के लिये हमारी सरकार ने कुछ किया है मगर सरकार के मौन रहने का परिणाम यह हो रहा है कि हमारे कई ग्रादिवासी ग्रपनी संस्कृति को छोड कर. भ्रपने रीति रिवाजों को छोड़ कर, धर्म परिवर्तन करके अपनी सारी संस्कृति को समाप्त करते जा रहे हैं। हमारे मध्य प्रदेश में बड़ स्केल पर, बड़े पैमाने पर इस तरह का कार्य चल रहा है कि उनका धर्म परिवर्तन होता है भौर वह ग्रपनी संस्कृति को समाप्त करते हैं। इसके लिये हमारे पुराने मध्य भारत में ग्रौर पुराने मध्य प्रदेश दोनों क्षेत्रों में कमेटियां बैठाई गई थीं---नियोगी किमशन ग्रीर रेगी किमशन---श्रौर इन लोगों ने अपनी रिपोर्टस को कभी का शासन के समक्ष प्रस्तृत कर दिया था और दोनों कमिशनों की रिपोर्ट---एकीकरण हो जाने के बाद--मध्य प्रदेश के शासन के पास आई भ्रौर मध्य प्रदेश शासन ने केन्द्रीय सरकार के पास ये दोनों रिपोर्ट भेजीं ग्रौर मश्चिरा मांगा, राय मांगी कि क्या क्या एक्शन लेना चाहिये, मगर बडे खेद के साथ कहना पड़ता है कि वे दोनों रिपोर्ट दाख़िल दफ्तर पड़ी हैं भ्रौर हमारे केन्द्रीय शासन ने,

हमारे मंत्रालय ने उस पर कोई निणय नहीं लिया है। लाखों रूपया इन रिपोर्टी को तैयार करने में खर्च किया गया श्रीर इस बात के .लये खर्च किया गया कि हमारे संविधान के ग्रन्तर्गत उनकी संस्कृति को सुरक्षित रखने के लिये जो प्रावधान रखा है, उसको सेफगाई करने के लिये जो प्रतिबन्ध लगाया है. वह भ्रमल में भ्राये और वह किसी लोभ के कारण या किसी और कारण धर्म परिवर्तन न करें ग्रौर ग्रपनी संस्कृति नष्ट न करें। इसी दिष्ट रे वह प्रतिबन्ध लगाया गया है, मगर उसका ध्यान हमारी सरकार ने ग्राज तक नहीं किया है ग्रौर दिन प्रति दिन कंवर्शन्स हो रहे हैं ग्रौर उन की संस्कृति समाप्त डोती जा रही है। क्या हमारे शासन का जक्ष्य यह है कि जो धन के ग्राधार पर या लोभ के ग्राधार पर धर्म परिवर्तन करा सकें. वह करा लें । एक जमाना था जब कि तलवार के ग्राघार पर घर्म परिवर्तन होता था, तेकिन भ्राज वह जमाना, नहीं रहा है, श्राज के जमाने में लोभ देकर प्रेम देकर या भ्रौर किसी तरह से बना कर उनका धर्म परिवर्तन कराते मगर कोई पढ़ा लिखा आदमी किसी धर्म के सिद्धांत को पान कर, समझ कर धर्म परिवर्तन करे, तो हमें कोई ऐतराज नहीं होगा मगर त्व बेपढे ग्रादमी से फुसलावा देकर, लोभ देकर, लालच देकर धर्म परिवर्तन करवाते हैं, तो वह न्यायसंगत नहीं होगा श्रीर उस पर रोक लगाना हमारे शासन का कर्तव्य है। ऐसी स्थिति में जब हम भाइनारिटी के इंटरेस्ट को गार्ड करना चाहते हैं, उनकी संस्कृति का संरक्षण करना चाहते हैं, तो कम से कम ग्रगर ग्रीर कुछ नहीं कर सकें, तो इतना तो करें ही कि जो रिपोर्ट रेगी कमिशन ने ग्रीर नियोगी कमिशन न दी है, उसे कार्यान्वित करने की कपा करें भौर उसे कार्यान्वित करने की क्रपा करेंगे तो ज्यादा म्रच्छा होगा।

(Time bell rings.)

वैसे तो मंत्री महोदय ने मेरी ग्रोर कुछ भी ध्यान नहीं दिया है ग्रौर इसका मुझे बड़ा बेद है। एक ही मंत्री यहां बैठे हुए हैं ग्रौर वह भी ग्रपनी बातों में इतने मस्त रहे हैं कि उनको कुछ भी पता नहीं है कि कौन क्या भाषण दे रहा है ग्रौर क्या कह रहा है। ऐसी स्थित में समझ में नहीं ग्राता है कि वह क्या जवाब देंगे।

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY): Mr. Hajarnavis, you have to come here.

SHRI V. M. CHORDIA: He has come here to talk with another Member, not to hear anybody.

SHRI R. M. HAJARNAVIS: No, no, I am here, I am hearing.

श्री विमलकुमार मुझालालजी चौरड़िया: इस तरह की बात करने से कोई काम नहीं चलेगा। बाद में ऐसा होता है कि मंत्री महोदय का कोई जवाब नहीं रहता है; क्योंकि उनका ध्यान नहीं है। वह यह कहते कि गलती हो गई, तो भी ठीक था; क्योंकि "टु ग्रर्र इज ह्यमन"। मैं कहंगा कि मंत्री जी से गलती हुई, लेकिन वह अपनी एरर को नहीं मानते हैं। में कहंगा कि जानबूझ कर उपेक्षा की जा रही है, यह कोई न्यायसंगत नहीं है। में बराबर १५ मिनट से भाषण दे रहा हूं, लेकिन जन्होंने एक शब्द नहीं सुना है भौर फिर कहेंगे कि मैं पढ़ लुंगा, लेकिन मैं जानता हं कि पढ़ने वाले क्या हैं ग्रीर कैसे पढ़ा जाता है। यह जो उपेक्षा हमारे शासन की है, इसको मैं घृणित समज्ञजा हूं। मैं प्रार्थना करूंगा कि अगर आपसे काम नहीं होता तो दूसरी बात है, लेकिन यह कार्यवाही ठीक नहीं है।

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY): You have to be more attentive to the Members.

SHRI JAIRAMDAS DAULATRAM (Nominated): Sir, I have studied the latest Report of the Commissioner for Linguistic Minorities with great care and I have also studied, in earlier years the Reports for the preceding years and I have come to the conclusion that the Commissioner for Linguistic Minorities deserves every appreciation for the great labour, patience, perseverance with which he has tried to make the State Governments respond to his proposals for safeguarding the rights of the minority languages and I think it is an institution which has given us considerable experience as to ma'...s should be handled. Among the many languages which the Report deals is my own language-Sindhi. Of course, for my own language. I do consider, on merits and m justice that the legitimate place is the Eighth Schedule. But I do not propose to go into that question today. The Report also deals with numerous difficulties which my language has had to face at the primary and secondary stages in various States. With these questions also I do not propose deal today. I do intend to take them up more fruitfully at a personal level with the Ministry or the State Governments or with the Commissioner for Linguistic Minorities. Today, I shall speak on certain basic questions which affect the interests of all the languages mine and much more, including which affect the interests of the nation. I will make some concrete suggestions in this connection I do not think that the question of linguistic minorities is some kind of a minor question of mere linguistic minorities. It is basically linked up with the question of national integraion both at the State level and at the national level. The feeling of consolidation inside State, the sentiment which every section of the people in a State develop a warm-hearted State loyalty is involved in this and so also is involved the national feeling in country as a whole. We know that it was over the language question, minority language question, that blood was shed in the Brahmaputra Valley. 3797

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[Shri Jairamdas Daulatram.] It was that shock which made us all realise that special steps have to be taken for national integration. We had big conferences and we have set up an Integration Council all because question out of which that most unmy fortunate event took place second home. Assam, showed us the weakness of our internal situation. And I do plead with the Government not to consider the question of linguistic minorities as a mere question language. With the question of lancertain very guage are intertwined vital sentiments of a human being. No one can read the Introduction of our Prime Minister to Mr. Pandit's English version of Raja Tarangini without feeling with him about the importance of the element of language in the human being's composition. I do therefore plead with the Government that we must deal with this problem as an important problem of national integration.

And the suggestions which I want to make are that there ought to be now not a mere Commissioner for Linguistic Minorities but we have at the Centre a Minister Minorities who may be a part of the Ministry of Home Affairs. We find half a dozen villages in Kannada-speaking areas not willing to be under the rule of the Marathi-speaking majority. I give one such illustration only. I found in another State soon after that State was created into a separate based on suddenly the language language in small informal committee meetings changed. In a Committee of nine which included two people who did not speak the regional language, the latter found themselves entirely out of place because in the informal committee meetings they found overnight the medium which everybody understood was replaced by the regional medium and those two could not fully participate. They have understood others vaguely but they could not fully express themselves and they felt that

they two had no place in that Committee \mathbf{of} nine and they felt themselves as outsiders. is that psychological impact and reaction which we must avoid. I am one of those who believe that the acuteness of the minority problem, even the acuteness of the linguistic minority problem, is the reaction to the attitude of the majority. Wherever the majority considers the minorities in State as part of the family, wherever the State majorities think that others are their younger brothers, not merely younger brothers but brothers, there will be no difficulty. The attitude towards the minorities or the linguistic minorities has to be one of family relationship, of oneness, of ownness, what we say in Hindi, of apnapan. find that that feeling does not exist. On the contrary what I find is that the feelings on account of language are becoming more acute. In every part of the country we have some focus of discontent. In every State there are a few small focii of discontent on the language question whereas a largehearted long-visioned nation would encourage whatever languages there are in the country. The more liberally and generously is the language of a minority encouraged the less does the minority have the feeling of minority. They also begin to develop that feeling of apnapan. It is not merely safeguarding the rights of a minority; it is not merely the negative act which we have to do it is not simply that we have to prevent some difficulty but we have to encourage them and we have to see that they also feel they are members of the same family, maybe younger members of the family. and therefore the majority in every State should cultivate deliberately and a develop-and we must have a definite programme of developing-that the language of the minority, let them feel that you regard their language as your own. Take for instance the State of Gujarat The Gujarat State should encourage the Marathi language and make every Maharashtrian in Gujarat feel that Marathi is also considered as one of the languages

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Gujarat. I do not want to give more illustrations. It is that kind of feeling proceeding from the majority which is in political power which will make the linguistic minorities feel less as minorities. The acuteness of feeling, the conflict, the feeling of tension will disappear because they will feel that they are all taken care of; they will feel that they are allowed to develop and grow. I have no doubt that it is in that atmosphere that the minority language people will take more agreeably to the adoption of the regional language. Their whole attitude changes in such an atmosphere. Therefore I do plead that we should deal with this matter from a larger and higher standpoint and we must not regard merely as a question of linguistic minorities. And here I am not addressing anything which the Commissioner for Linguistic Minorities has to hear but I am saying something which the Government as a whole should in my opinion attend to and consider. therfore suggest that we should not only have a Minister for Minorities at the Centre but we should also have annual conferences where the Minister-in-charge of Minorities will preside and it should be attended by the officials from the States who have to deal with the minority language question along with the Commissioner for Linguistic Minorities. In such annual conferences the various difficulties, blocks and hindrances will be discussed and some kind of a way found out. And every two years there should be bi-annual conferences, presided over by the Home Minister at which the Chief Ministers of the States on whom has now been placed the duty of seeing to the rights of the linguistic minorities will also attend and in those conferences the broader questions of policy would be decided. More than that, the third thing that I suggest is that the treatment of minorities must now become formally a Central Union subject. We must include specifically and separately the treatment of Minorities as a Union subject. The Centre must take a more active, and in my opinion more directive part in regard to this matter because it is not a ques-

tion of a small minority in Madhya Pradesh or a small minority in Assam. It is a question of minorities which are spread all over India. No country in the world probably has a minority problem so complex as ours because our linguistic minorities are out. We do not find one State with one linguistic minority. We find languages which are majority languages in one State are minority languages in several other States and so throughout all the States we find the multiple minority language problem persisting. Therefore I suggest that we must deal with this question in a broader way, with a longer vision and absolutely in the context of national integration. I consider the question of the minority languages as one of the basic stones on which the foundation of national integration has to be laid and I do hope that whatever suggestions I have humbly made will be considered because I regard the matter as very very vital for national unity.

شرى انيس قدوائي (اتر پرديم): وأنس جهرمهن صاحب - للكوساك ماثفارتیز کمیشفر کی ریورت حسب معمول اس سال بھی آئی ہے - ریورت همهن به بغاتي هے که کس کس کس زبان کے کتنے بولنے والے هر استیت میں ھیں - صوبوں کی حکومتوں نے أن كو كيا كيا رعايتن دى هين -اس میں حالات پر تبصرہ بھی ھے أعداد شمار بھی ھیں - یہ بھی ھے که پچهلی سفارشوں پر کتفا ممل هوا هے - کتنی ریاستوں نے چیف منستر كانفرنس كي هدايةون پر عمل كها اور کن ریاستوں نے نہیں کیا ہدوستان کو آزاد هوئے ۱۹ برس هو گئے۔ هيں عر الليتون كي زبان كا مسئله ايسا

[شريمتي انهس قدوائي]

ھے که ولا آج تک طے نہیں ہو سکا -دنیا کے اور بھی کئی ہوے ملک ههن أن مهن بهت سي زيانهن بولله والے رہتے ہیں استیتس میں جو مختلف رهي سهن رکهتی ههن مختلف زبانين ركهتى ههن ليكن كهين بهي ايسى يرابلم يهدا نههن ھوئی جیسی که همارے دیش میں ھوئی ھے - يہاں ھماري ہولي بھی جهائوے کی جو بی گئی ہے - بالکل آسان سی چهز تهی جس کو ریاستی حکومترں کی جب دیجرمی نے ایک بوا اهم مسئله بنا كو سامنے كهوا كر دیا ہے ۔ سرکاری زبان هندی قرار دینے کے بعد هر صوبه میں دو یا تین ہولیاں مقامی تھیں جن کو اگر علاقائي طور پر ريجلل لينگويم ماس لها جاتا أن كے اندروني كام جو هيں ان میں ان کو کرنے کی اجازت دے دی جاتی - پرائمری اور سیکندری ایجوکیشن تک ان کو پتهانے کا بندوبست هو جاتا اور جو روز صری کے سرکا رہی کام تھے وہ ایدی علاقائي زبان مين انجام ديّه جاته تو اتنی مشکل نه پرتی جننی اب هو کئی ہے -

اب اس کشتیش کا نتیجہ یہ موا مے اور اس تنگ نظری نے یہ گولوا کو لیا ہے کہ دو پلنج سالہ پلان همارے اوپر سے نکل گئے هیں لیکن عام لوگوں کو

يته نهيل جلا كه إلى ميل كيا كيا إنها اور انهیں کیا کونا چاهیٹے تھا جو کام کرنے چاھیٹن تھے جو نشانے مقرر تھے ولا ادهوريه رلا كُلِّه ، ولا هوري نهيل هو سكه - اب تهسري يوجفا چل رهي هے کنچھ لوگوں کو اس کے باریے میں جان کاری هو گئی هے اور هر طبقه کچھ نه کنچه بلان کے بارے میں واقف هو گیا ھے - مگر پچھلی بہت سی اعلیٰ موں ایسی تبهی جو ادهوری ره گئیں اور کاتبے اندسٹری اور کوآپویٹھو کے یوزفل هروگرام ناکلم هو گئے سکر پنه کوارا نهیس هوا که جو سائفاریتی لیفکویجو تهین اس کو ہورہے طرح صوبے میں کاروبار کے ليُّه استعمال كها جائه - هدي سركاري زبان هوتے هوئے يهي مجلوم نههن كنچه نادان دوستوں کے دماغ سهی ہه بات کہسے گیس گائی ہے کہ جب تک ڈنڈے کے زور سے سرکاری زیان نہیں بفائی جائیگی تب تک اس کو اهبیت حاصل نههي هو سکے کی ماس تعصب کا نتیجہ یہ ہوا ہے کہ آسامے ہ بلكاليء مراهتيء ينصابىء تاملء تيلكو اور سب زبانون کا مسئلت اته کهوا هوا -سب سے غیر اہم معاملہ یو ، ہی- کا تھا اور يو - پي- مهن کوئي مسئله ايسا نهین تها جو اتفا مشکل هر جاتا اور اتنے جهکرے کی بنیاد بنتا - ہو - ہی-مهن هددي اور اردو ساته ساته جلتي رهنی چاهیئے مجے یاد ہے کہ جب ماعبر یا مولوی هم لوگوں کو گهر میں

آتا که هندوستان مین کونسا صوبه ایسا ہے کہ جس کے بارے میں کہا جا سکتا ہے که وہ مندی کا ہے -مرت ہندی کے کہنے سے وہ ہندی کا صوبه نهین هو سکتا - هم کهتے هیں که هماری بولی اردو هے لهکن آپ کہتے میں که نہیں۔ تمہاری ملدی ھے۔ ہم سراسر هڪ دهرمي هے اور اسی هدی دهرسی کی وجه سے لوگوں کے اندر اتنی ہٹرنس پیدا ہوگئی ہے اللا اختلاف بيدا هو كيا هـ أور يو س پی ۔ هر چيز ميں بچپو گيا هے -

هندوستان میں جننی بولیاں هیں میں اس بات کو مانانے کے لئے تھار ھوں که سب کی ماں سلسکوت ہے اور اس میں کوئی شک نہیں ہے لهكن سلسكرت كهين يهى تههن وولى جاتی اور جو تیس زبانوں کا فارموله تها اس میں یہ کہا گیا تھا کہ ہدوستان میں ہولے جانے والی جو زبانیں میں جو گورنمنت کے شهدول میں هیں امور میں سے گوئی ایک جدید زبان هو ۔ تو س<mark>ل</mark>سکرت اس تهری ليلكويم فارمول مين كس طرح نهنها آسکتی هـ - دوسرا سوال هه ہے که گورنملے نے جو انٹیکریشن کانفرنس بدائی اس نے جو ریزولیشن پاس کئے جیف منسٹروں کی کانفرنس بلائی کئی اس نے بھی کچھ چھزیں کے کیں ۽ ک**نچ** هدايتهن دين نور اس کے بعد تمام استہاس کو وہ فیصلہ

هوهاتے تھے تو وہ بھک وقت ایک جکه بهتهمر تهن جار زبانین بحون کو پوهایا کرتے تھے۔ اس میں مندی پڑھنے والے بھے بھی آتے تھے اردو ہوھانے والے بهی مربی پوهنے والے بھی اور فارسی پوهنے والے بھی ہجے آئے تھے - ایک آدمی بیک رقت ان سب اکو تعلیم دیتا تھا ۔ جو جورتے جھوٹے مکتب همارے کهروں سهن هوتے تھے اگر ان میں اس طرح کا انتظام هو سکتا تھا تو گروزملت کے جو بچے بچے اسمول هیں اور میں ایک سے دوسری زبان کو آسانی سے کھوں نہھی پوھایا جا سکھا ھے -

کیهفلر نے اپلی رپروٹ میں یہ بتایا هے که یو - پی - نے اپنے رویه کا جائزہ تک لیٹا یسند نہیں کیا ہے -حالانکه چیف منسترون کو هدایت تهی که ضروری آسانهان مائلارآین الهلکروسی کو دینے کے بعد وقتاً فوقتاً ان کو دیکھا بھی جائے۔ چیکلک کیا جائے۔ لیکن اس پر عمل صوف آندھو پردیمی و کیرل اور مدراس کی سرگار نے کیا - رپورٹ میں یہ بھی بتایا گیا هے که رام بور میں جس عاله کر اردو اسهکنگ ایریا قرار دیا گیا ہے وهاں پر اردو پڑھانے کے لئے کوئی خاص انتظام نههن کها گیا هـ -ابهی مستر سلتهانم نے اہلی تقریر میں کہا تھا کہ ہندی صوبے یا ہلدی اليريا واله - مهرى سمجه مهن نههن

[شريمتي انيس قدرائي] بههجه كه - تب يه سوال اوريه حق کہاں سے باقی رہ گیا کہ استیت ان فیصلوں کو مانیں یا نه مانے اگر سينترل كورنبذه اور استيت كي گورنملت کے نماللدے آپس میں بیڈو کر کوئی فیصله کرتے هیں ۔ پرائم منسار کی چیز کو منظور کرتے هیں ۔ پراونس کے تمام نمائلدے اس سب چيزوں کو منظور کرتے هيں پهر اپنے صوبه میں بیتهکر ان باتوں پر عمل نه کریں تو اس کے معنی کیا ہوتے هیں ! اگر اس طرح سے ہر صوبہ کو من مانی کرنے کی چھوٹ دے دی کئی - جس طرح دو چار جکه ابهی دے دی گئی ہے تو میرا خیال ہے کہ یه معامله [کیهی بهی طے نہیں هو سکتا اور ایسی پرابلم روز بروز پیدا هوتی رهیں کی - ریسے تو کہا جاتا ہے کہ هندى أردو مين يهت زيادة قرق نهين ھے - اس میں شک بھی نہیں ہے -مگر آنند نرائن صدا نے اردو کلویندن لگهنئو میں جیسا که اپنی تقریر مهن کها تها که مانسرور جههل سے تهن دريا نكلته هيس - ايك كلكاء ستلم ارر تهسری برهمهتر - یه تهن ندیان الگ ناموں سے پکاری جاتی ھیں اور الگ الک ملاقوں میں بہتی ہیں۔ لیکن اس کو ایک دریا نهیں کهدیا جاتا ۔ فائدة سب كو پهلچتا هـ - يهي مورت هے که هلدوستان میں جن زبانوں کی ماں سلسکوت ہو اور جس زبان

کی ماں عربی ہو تو فیکھٹا۔ یہ ہے کہ آیا وہ بولی جاتی مہی ان کا کوئی لتربيهم هے ان کی کوئی لکھائی هے يا نہیں - ان سب چھزوں کو دیکھلے کے بعد مائناراتی کی زباتوں کا فیصلہ کرنا هوكا - مهرا خهال هي كه هر پراونس مهن جتني بهي بولهان ههن ولا أينا بیک گراونت رکهتی هیی - زبان کوئی ايسى چهڙ نههن هے که جسے هم اور آپ بلالیں یا کوئی حکومت چاہے بنا لے۔ هو زبان کی ایک تاریخ هوتی ھے اس کی تہذیب ہوتی ہے اور ایک بهت ہوا ہیک گراونڈ هوتا هے - اس تمام چھڑوں کو لے کر صدیوں میں اپک زبان ڈیولپ ھوتی ھے - اسی طرح سے ہددی قیولپ کی گئی ۔ اس طرح سے اردو قیولپ ہوئی اور اسی طرح سے هلدوستان کی دوسری ہی بوس زيانهن بنهن - آپ ان مهن سے کسی زبان کو آسانی سے مٹا نہیں سکتے هيں لهكن جو آنهشيل زباني هے ولا عام طور پو کاروباری زبان هوتی هے ولا دنیا میں هر حکومت میں ایک رکھی جاتی ھے اور ولا آفیشیل زبان جو ہوتی ہے اس کو پوها سب کے لئے الزمی هوتا ھے اس لیے ہم لوگ ہلائی کی ترقی کے لئے اس کو بوھارا دینے کے لئے اس کو مهن مقبول کرنے کے لیے کوشفی کرنا ضروری سمجهای هیں ماکر ساتھ هی هندوستان مهن علاقالي زبانون كو قائم

کرنے کے لئے جندی کوشش کرنی چاهیئے ولا بھی کرنی ھے - اور ولا اب تک ہو چکی ہوتی اور سب زبانیں ہندی کے قريب آ گئي هوتهن - اگر يه کشمکهن نہیں ہوتی - پلڈت جی نے حال میں کہا تھا کہ آج کل یک جہتی اور سیل جول کی ہوی چرچا ہوتی ہے - اور اردو زبان میل جول بوهانے کا ایک بوا نمونه هے - بدقسمالی هے که کاندهی جم کے ساملے هلدوستانی زبان کا ایک نظریه تها اور وه نظریه یه نها که هندوستان کی جو آنهشیل زبان هو ولا هلدوستانی سمعجهی جائے اور هندوستانی کو دوتوں رسم النصط میں لكها جائي - ديو ناكري مهل أور فارسي میں لیکن اس کی کوشش نہیں کی گئی اور نه اس کو کسی نے مانا ۔ اب ایت سوال هے که سبهی زبانوں کو الک الگ مان لها جائے کا یعنی تمام ريجلل ليلكويجز كو مان ليا جائي جہاں تک ابتدائی تعایم سے لے کو سیکنڈری تک پوهانے کا سوال ہے وہ مادری ویان میں پوهائی هو رو

اقلهتوں کو اس کا موقعة دیا جائے۔

اتلی سی بات پر سارا جهگوا هو کیا اور

کمشلو ہے جارہ بھی اس معاملہ کو

طے نہیں کر دائے انہوں نے بھی اینی

رپورٹ میں لکھا ہے کہ کچھ اسٹیت

ایسی هیں جو اس بات کو نہیں

مانتیهین- مین قهتی منستر ماحب

سے پوچھٹا چاہتی ہوں کہ ہوم

منستری نے اس بات پر کوئی ایکھن لها يا نههن كها ولا استهت اس چهز کو منظور کرنے کا ارادہ رکھتی ھیں یا نہیں، کیا مائلارتیز کے سیف کارتس میں یہ چیز شامل نہیں ہے -

جہاں تک مسلمانوں کا معاملہ ہے مسلماتوں نے چھ سو سال کی کوشش کے بعد ایفا سارامذهبی لتربیچر اینی ساری تواریخ اور اپنے جتنے ادب تھے هر چھڑ کو نہوں نے اردو میں ترجمہ کرکے اکتہا کر ایا ۔ اردو زبان کو کہیں سے لهکر نہیں آئے تھے وہ یہین کے میل جول سے بنی تھی ۔ اور یہاں اس میں سب چیزبی منتقل کو کے وہ مطمئن هوگئے اور اب آ**پ** اردو کو ختم كرنا جاهتے هيں اس لكے مسلمانوں کو سب سے زیادہ پریشانی ہو گئی هے - میرا یه دعوول هے که یو- پی-میں ساتھ سے ستو فی صدی آدسی تک اردو بولتے هیں - اور لکھتے پوهتے هيس - اگر لکهنے پڙهنے والوں کی تعداد ان سوله برس میں گھٹ بھی کٹی ہوگی تو بھی 🔸 فی صدی سے نمجے نہوں آئی ہے - آج بھی کروزوں آدمی ایسے هیں جو اس زبان کو بولتے میں لکھتے میں اور پوعتے میں پهر بهی کچهه علاتے ایسے هیں که جن کو کیا جاتا ہے کہ یہ هلسی اسهیکنگ ایریا هے کجهه کو کہا جاتا ھے که اردو اسهیکنگ ایریا ھے اور ان میں کوئی آسانیاں نہیں دبی گئی هیں۔اس لئے ہو ۔ ہی۔ کے معاملہ میں جبکہ کیشٹر نے بھی ایٹی رپورٹ میں

for Linguistic **Minorities**

[شريستي انهس قدوائم] أس كا تذكره كيا هے يه خاص طور پر آپ لوگوں کے لئے قابل توجه ہے -

سوله برس کے اندر پریڈیڈانٹ آف اندیا کے ساملے ۲۰ لاکھ دستخط اردو والول نے پیش کئے - اس بھی مهنی هوارون بار کوششهن هونهن – کرپلانی کمیتی بنی اور معلوم نهیں كتنى كمهتهان ينهن أور كتنى كانفرنسهن هوئهن ليكن أربر سب له جواب مهن هم کو یہی کہا گیا ہے که هم امین کرتے میں کہ اب سب معاملات طے ھو جائين کے مگر پهر بھی پہی ھوتا هے که ولا جو دشواریاں همارے بحوں کو اور هم لوگوں کو ہو ۔ ہی ۔ کے اندر هوتي هين ولا بدستور قائم ههن -بہار اور مفاقیہ پردیش کے ہارے میں وهاں کے لوگ زیادہ اچھی طرح سنجهم سکتے هیں که ومان کها پوزیشن ہے - لیکن میں نے جو کجھ ديكها هے ولا يہي هے كه جو كشمكس يو - پي - مهن هے وهي مدههه پرديش م بن بھی ھے اور وھی حالت مجھے ہہار میں بھی سلام ھیں آئی۔ جهانتک الداره هے دهای سهی نسبتاً کم هے لیکن پهر بھی بہاں ایسی چهوس هیں کد جن سے باض وقعه يد الديمه يهدا هو جانا هے كه کھھن بھان بھی ہو ۔ ہی۔ کی بدرے سے لوگوں میں ہے۔ چیلی نه شروء هو جائے - جب دھلی کی اسمیلی بھی

تو هم هی لوگ ایک وفد اس کے ساملے لے کو گئے تھے انجمس ترقی اردو کی طرف سے اور هم نے درخواست کی تھی که دھلی جو اردو کا گوهه ھے اور اردو جہاں سے نکلی ھے وہاں تو اس کو ریجلل لیلکویم کی حیثیت دی جائے اور یہاں ہلایی اور اردو دونوں زبانوں میں گورنملت كئي كاروائي هو - جهان تك اس گورنمذے کا سوال ہے وہ قریب قریب همان بات ساننے کے لئے تھار تھی مكر أس بهيم مين ولا كورنبلت هي ختم هو کئی - بعد مهن هم نے گورتو کے ساملے اس معامله کو رکھا اور گورنر نے وہدی کہا مگر یہ کہا کہ میں ذرا پنجابیوں سے اس بارے میں پوچه لول کهونکه پنجابی بهی بهال بہت کثرت سے آباد ہو گئے ہیں -هم کو اس پر کوئی امتراض نهیں تها"- پنجابی بهی بهان هین اور اس للم اگر پلمهایی زبان بهی رکه لى جاتى تو همارا كچه نقصان نه ھوتا - ھمارے جیسے لوگ دنھا کے ھو زبان کے ادب کی عزت کاتے میں ۔ هر لتريچر قابل احترام هے اور جو کنچه، بهی اکها هے وہ عرق ریزی کے ساتھے ہوں محصلت کے سانھے لوگوں نے لکها هے - چاهے پنجابی کی زبان مهن هو چاهے اردو مهن هو يا هلائي مهن هو چاه تامل مهن هو تيلكو مهن هو یا کسی زبان میں هو هم کو

Minorities اس کے علوہ ڈارکٹر آف ایجوکیشن نے لکھا کہ طلبا کے سرپرستوں کی اکثریت جو دوسری زیان پسند کرے-اور اس کے ساتھہ یہ شرط بھی لکا دی که ملاسب استاف کی موجودگی بھی ضرورم هي - جناب عالي أستاف تو هم گهر سے بدا کو نہیں نکالتے - استاف تو گورنمنٹ کے تریلنگ کالم پیدا کرتے ھیں اور اگر گورنینٹ کے تریننگ کالیے ايسے ههن جو ضروري امتاف فراهم نهیں کر سکتے تو گورنمنت کو استاف فراهم کرنے کے لئے اور تریننگ کالبے کهولنے جاهیگی - لیکن وهاں پر ديهاتون مين يه كهديا گيا كه چونكه ضروري انعظام نههن هو سكعا ضروري

for Linguistic

استاف نهين هي أس لئه أردو مين تعلیم نہیں هی جا سکتی - یه چلد چهویں تعین جو میں نے آپ کے سامنے رکھھی اس کا مطلب یہ ھے کہ ولا استهت کورنسلتس جنهوں نے ان چهزوں کو ملظور نهیں کیا ھے - ان تین اسالهما کو چهور کر یه کسی فلطفهم كي يلا ير نهين بلكة پولیٹیکل مصلحت کی بنا پر چاہتی هیں که کسی طرح سے اسکولوں میں ایسے حالات پیدا کر دیئے جائیں جس سے ریجنل لھزکویم کا کلا کھرنتا جا سکے _

ان چند الغاظ کے ساتھہ میں گورنمانگ سے درخواست کروں کی که اس رپورٹ کی جو سفارشیں ھیں۔

اس پر کوئی اعتراض نہیں ہوتا ۔ مكر ولا مسكله كاروباري ضروريات كا بهي ختم هو گیا - آج دهای مهن بدستور وهي حالات موجود هين -

ایک بات میں اےولوں کے بارے میں کہدوں که جب تهری لهنگویم فارسوله کا سرکلر گورنمنگ کی طرف سے گھا تو اس میں جو چھڑ طے کی کُٹی وہ یہ ٹھی کہ جس کی جو مادری زبان هو اس مهی اس کو تملهم هي جائے - اس ايريا کي جو زبان هے اگر وهی مادری زبان هو تو أس كو ركها جائے هلدي بوللے والوں کے علاقے میں کوئی تیسری زبان هندوستان کی مروجه زبانوں مهی ہے اور انگریزی یا کوئی جدید پوروپی زبلن ركهي جائے - ليكن استيت گورندلت نے هو جاکه جو سرکلو بهیجا اس کے ہارے میں پہلے تو معلوم نهیں هوا لیکن جب ان کی کانفونس هوئي تو پخه لکا که خاص طور پر کہا گیا ہے ته اردو یا سنسکرس کہ ركها جائے - اس كا نتيجة يه هوا كه مهن ایک هی تسترکی کی بابت بندا رهی هون که وهان سوله اسکول ته جن مهن سے تهرلا نے سلسکوت ملظور کی اور تھن نے اردو - نو اردو یا سلسكرت توا اس مهن كهين أتي هي نهين تهي مگر يو - پي- گورنيدڪ نے جو سرکلر بھیجا اس میں یہی - 2

[شريماي انهس قدوائي] ان کو وہ منظور کرے اور گورنملٹ جو طے کر چکی تھی اور انٹیگریشن کانغونس نے تھری لینگوییے فارمولہ کہ جس طرح سے ملظور کیا تھا آ جو جو طریقه منظور کئے گئے نہے مائلارتین کے سیف گارق وفیرہ کے بارے میں ان پر پوری طرح سے عمل کھا جائے -

ميرا خيال هے كه يه مطالبه تهيك. ھے جیسا کہ جو ہمارے مصترم دوست شری چےرام داس دولت رام نے کہا ہے کہ مائفاریٹھو کے لئے ہوم مفسٹن کے اندر ایک منسٹر مقرر کیا جائے۔ میں نے دو سال پہلے ھی یہ کیا تھا کہ كمشلر همارے اللَّهِ اتفا كامهاب نهين هو سکے کا کیونکہ اس کے پاس کوئی پاور نههن هے کوئی اختیارات نههن هین -ولا صرف ایک رپورٹ هم کو سال میں دے دیا کرے کا جو هم هاؤس میں رکھکر اس پر بات جیت کر لیں گے ۔ اس لئے صرف رپورٹ کی ھم کو ضرورت نہیں ہے - هم کو عمل درآمن کی ضرورت ھے اور عمل درآمد ایک مقسقر هي کوا سکتا هے - اس لئے اگر ایک قیلی منسلر هوم منسلی کے آندر ہو تو وہ یاورفال طریقہ سے استیتس کو مجبور کر سکتا ہے کہ ولا ان تمام هدایتون پر عمل کریس اور اللیتوں کے ستعلق سحیم قدم أثهائهن -

† श्रीमती ग्रनीस किववई (उत्तर प्रदेश) : वाइस चेयरमन साहब लिगविस्टिक माईनोरिटीज कमिश्नर की रिपोर्टहसबेमाम्ल स साज भी ब्राई है। रिपोर्ट हमें यह बताती है कि किस किस जवान के कितने बोलने वाले हर स्टेट में हैं। सूबों की हक्रमतों ने उनकी क्या क्या रिम्रायतें दी हैं। उसमें हालात पर तपसरा भो है, एदादो शुमार भी हैं। ये भी है कि पिळती सिफारिशों पर कितना अपन हुआ है। कितनी रियासनों ने चीफ़ मिनिस्टर्स कान्फ्रोंस की हिदायतों पर ग्रम्ल किया । **ग्रौ**र किन रियासतों ने नहीं किया । हिन्द्स्तान को आजाद हए १६ वर्ष बीत गए हैं मगर इन अकलीयतों की जुवान का मसला ऐसा है कि वो ग्राज तक तह नहीं हो सका । दनां के श्रौर भी कई बड़े मुल्क हैं उनमें बहुत सी जुबानें बोलने वाले रहते हैं, स्टेंट्स हैं जो मुख्तलिफ रहन-सहन रखती हैं मुख्तलिफ ज्वानें रखती हैं लेकिन कहीं भी ऐसी प्रोब्लम पैदा नहीं हुई जैसी कि हमारे देश में हुई है। यहां हमारी बोली भी झगड़े की जड़ बन गयी है। बिल्कुल श्रासान सी चीज थी जिसको रियासनी हकमनों की हठ धर्मी ने एक बड़ा ग्रहम मसला बनाकर सामने खड़ा कर दिया है। सरकारी जुबान हिन्दी करार देने के बाद हर सूबे में दो या तीन बोलियां मुकामी थीं जिनको ग्रगर इलाकाई तौर पर रीजनल लेंगुएज मान लिया जाता उनके ग्रन्दरूनी काम जो हैं उनमें उनको करने की जाजत दे दी जाती प्राईमरी भ्रौर सेकेंडरी एज्यकेशन तक उनको पढाने का बन्दोबस्त हो जाता ग्रौर जो रोज म कि सरकारी काम थे वो ग्रपनी लाकाई ज्वान में ग्रंजाम दिए जाते तो इतनी मुश्किल नहीं पड़ती जितनी श्रव हो गयी है।

अब स कशमकश का नतीजा यह हुआ है भोर इस तंग नजरी ने यह गवारा कर लिया है कि दो पंचसाला प्लान हमारे ऊपर से निकल गए हैं लेकिन झाम लोगों को पता नहीं चला कि उनमें क्या क्या था ग्रौर उन्हें क्या करना काहिए था जो काम करने चाहिएं ने जो निमाने मुकर्रर

^{†[]} Hindi transliteration.

थे वो ग्रध्रे रह गए वह पूरे नही हो सके। अब तीसरी योजना चल रही है कुछ लोगों को इसके बारे में जानकारी हो गयी है श्रौर हर तबका कुछ न कुछ प्लान के बारे में बाकिफ हो गया है। मगर पिछली बहत सी स्कीमें ऐसी थीं जो ग्रधरी रह गयीं ग्रीर काटेज इंडस्ट्री और कोम्रापरेटिव के युजापुल प्रोग्राम नाकाम हो गए मगर यह गंवारा नहीं जो माइनोरिटी लेंगुएजेज हम्रा कि थीं उनको पूरी तरह सूबे में कारोबार के लिए इस्तेमाल किया जाये, हिन्दी सरकारी जुबान होते हुए भी मालुम नहीं कुछ नादान दोस्तों के दिमाग में यह बात कैसे पुस गई है कि जब त ं डंडे के जोर से सरकारी जुबान नहीं बनायी जायेगी तब तक इसको श्रहमीयत हासिल नहीं हो सकेगी । इस नास्मुब का नतीजा यह हम्रा है कि म्रासामी, बंगाजी भीर मराठी पंजाबी, तामिल, तेलगू और सब ज्वानों का मसला उठ खड़ा तुमा। सबसे गैर महम मामला यू० पी० का था भ्रीर यू० पी० में कोई मसला ऐसा नहीं था जो इतना मुश्किल हो जाता और इतने झगडे की वनियाद वनता यू० पी० में हिन्दी ग्रौर उर्दु साथ साथ चलती रहनी चाहिएं । मुझे याद है जब मास्टर या मौलवी हम लोगों को घर में पड़ाते थें तो वो बयक वक्त एक जगह बैठकर तीन-चार जुबानें बच्चों को पढ़ाया करते थे, उसमें हिन्दी यढ़ने वाले बच्चे भी ग्राते थे उर्द पढ़ने वाले भी, अरबी पढ़ने वाले भी और फ़ारसी पड़ने वाले भी बच्चे स्राते थे। एक स्रादमी बयक बन्त इन सब की तालीम देता था। जो छोटे छोटे मकतब हमारे घों में होते थे अगर उनमें इस तरह का इन्तजाम हो सकता था तो गवर्नमेंट के जो बड़े बड़े स्कूल हैं उनमें एक से दूसी जुबान की श्रासानी से क्यों नहीं पढाया जा सकता है।

कमिश्नर ने भ्रपनी रिपोर्ट में यह बताया है कि यू० पी० ने ग्रपने रवैया का जायन्ना तक लेना पसन्द नही किया है । हालांकि चीफ़ मिनिस्टरों को हिदायत थी कि जरूरी **त्रा**सानियां माइनोरिटीज लेंग्एजिज को देने

बाद वक्तन फवक्तन उनको देखा भी जाए। चैकिंग किया जाय लेकिन इस पर श्रम्ल सिर्फ ग्रान्ध्र प्रदेश केरल ग्रौर मदास की सरकार ने किया। रिपोर्ट में यह भी बताया गया है कि रामपूर में जिस इलाके को उर्द स्पिर्किंग एरिया करार दिया गया है वहां पर उर्द् पढाने के लिए कोई खास इन्तेजाम नहीं किया गया है। अभी मि० सन्थानम ने अपनी तकरीर मे कहा था कि हिन्दी मुबे या हिन्दी एरिया वाले मेरी समझ में नहीं ग्राता कि हिन्दुस्तान में कौनसा सुबा ऐसा है कि जिसके बारे में कहा जा सकता है कि वो हिन्दी का है? सिर्फ हिन्दी के कहने से वो हिन्दी का सूबा नहीं हो सकता । हम कहते हैं कि हमारी बोली उर्वू है लेकिन ग्राप कहते हैं कि नहीं तुम्हारी हिन्दी है। यह सरासर हठ धर्मी है ग्रौर इसी हठ धर्मी की वजह से लोगों के ग्रन्दर इतनी बिटरनस पैदा हो गयी है इतना इखितलाफ पैदा हो गया है ग्रीर यू० पी० हर चीज में पिछड़ गया है।

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हिन्दुस्तान में जितनी बोलियां हैं मैं इस बात को मानने के लिए तैयार हूं कि सब की मां संस्कृत है, ग्रौर इसमें कोई शक नहीं है लेकिन संस्कृत कहीं भी नहीं बोली जाती। ग्रौर जो तीन जुबानों का फ़ार्म्ला या उसमें यह कहा गया था कि हिन्द्स्तान में बोली जाने वाली जो जुबानें हैं जो गवर्नमेंट के शिडयुल में हैं उसमें से कोई एक जदीद जबान हो। ध्यी लैंगएज फाम्ले में इस किसी तरह नहीं श्रा सकती दूसरा सवाल यह है कि गवर्नमेंट ने जो इंग्रेशन कान्फ्रेंस बनाई, उसने जो रिजो-त्यशन पास किये, चीफ मिनिस्टरों की कान्फ्रेंस बुलाई गई, उसने भी कुछ चीजें तह कीं, कुछ हिदायतें दीं और सके बाद तमाम स्टेट्स को वो फैसले भेजे गए। तब यह सवाल ग्रौर यह हक कहां से बाकी रह गया कि स्टेंट इन फैसलों को मानें या न मानें ? अगर सेंद्रल गवर्नमेंट ग्रीर स्टेट की गवर्नमेंट के

for Linguistic

Minorities |

[श्रीमतीं भ्रनीस किदवई]

ुमा न्दे श्रापस में बै कर कोई फैसला करते हैं, प्राइम मिनिस्टर किसी चीज को मंजूर करते हैं, प्राविन्स के तमाम नुमाइन्दे इन सब चीजों को मंजूर करते हैं, फिर ग्रपने सूबे में बैठ कर नं बातों पर अमल न करें तो इसके माने क्या होते हैं ? श्रंगर इस तरह से हर सूबे को मनमानी करने की छुट दे दी गयी, जिस तरह ो चार जगह अभी दे दी गयी हैं, तो मेरां ख़याल है कि यह मामला कभी भी तेयं नहीं हो सकता और ऐसी प्राब्लम ोज बरोज पैदा होती रहेंगी । वैसे तो कहा जाता है कि हिन्दी श्रीर उर्दू में बहुत ज्यादा फ़र्ज़ नहीं है ग्रौर इंसमें शक भी नहीं है मगर, भ्रानन्द नारायण सदा ने उर्दू कन्वेन्शन लखनऊ में जैसाकि भ्रपनी तकरीर में कहा था कि मानसरोवर झील से तीन दरिया निकलते हैं एक गंगा, सतलुज ग्रौर तीसरा ब्रह्मपुत्र, ये तीन नदियां अलग नामों से पूकारी जाती हैं, श्रीर श्रलग श्रलग इलाकों में बहनी है, लेकिन इनको एक दरिया नहीं कह दिया जाता, फायदा सब को पहुंचता है। यही सूरत है कि हिन्दुस्तान में जिन जावानों की मां संस्कृत हो और जिस जाबान की मां ग्ररबी हो, तो देखना यह है कि ग्राया वो बोली जाती हैं, उनका कोई लिटरेचर है, उनकी कोई लिखाई है या नहीं । इन सब चीजों को देखने के बाद माइनारिटी की जंबानों का फैसला करना होगा मेरा खुयाल है कि हर प्राविन्स में जितनी भी बोलियां हैं वो ग्रपना बैकग्राऊत्ड रखनी हैं। जबान कोई ऐसी चीज नहीं है कि जिसे हम ग्रीर ग्राप बना लें या कोई हुकूमत चाहे बना ले। हर जवान की एक तारीफ़ होती है, उसकी तहजीब होती है और एक बहुत बड़ा बैक्याऊन्ड होता है। इन तमाम चीजों को ले कर सदियों में एक जबान डेवलप होती है। इसी तरह से हिन्दी डेवलप की गयी। इसी तरह से उद्दं डेवलप हुई और इसी तरह से हिन्दुस्तान की दूसरी बड़ी-बड़ी जबानें बनीं।

श्राप उनमें से किसी जंबान को श्रासानी से मिटा नहीं सकते हैं, लेकिन जो आफ़िशल जबान हो वो ग्राम तौर पर कारोबारी जबाम होती है, वो दुनिया में हर हुकूमत में एक रखी जाती है, श्रोर वो श्राफ़िशल जबान जो होती है, उसको पढ़ना सबके लिए लाजमी होता है। इसलिए हम लोग हिन्दी की तरक्की के लिए, उसको बढ़ावा देने के लिए, उसको श्रवाम में मक़बूल करने के लिए कोशिश करना जरूरी समझते हैं। मगर साथ ही हिन्दुस्तान में इलाकाई जबानों को क़ायम करने के लिये जितनी कोशिश करनी चाहिए वो भी करनी है। ग्रौर वो ग्रब तक हो चुकी होती, श्रौर सब जवानें हिन्दी के क़रीब श्रा गयीं होतीं अगर यह कशमकश नहीं होती। पंडित जीने हाल ही में कहा था कि श्राजकल यकजहती श्रोर मेलजोल की बड़ी चर्चा होती है श्रीर उर्दू जबान मेल-जोल बढ़ाने का एक बड़ा नमूना है। बदिकस्मती है कि गांधी जी के सामने हिन्दुस्तानी जबान का एक नजरिया था ग्रोर वो नजरिया यह था कि हिन्दुस्तान की जो श्राफ़िशल जवान हो वह हिन्दुस्तानी समझी जाय श्रौर हिन्दुस्तानी को दोनों रस्मुलख़त में लिखा जाय, देवनागरी में और फ़ारसी में, लेकिन इसकी कौशिश नहीं की गई और न इसकी किसी ने माना। श्रब यह सवाल है कि सभी जबानों को ग्रलग ग्रलग मान लिया जायगा यानी तमाम रीजनल लेंगुएजेज को मान लिया जाय । जहां तक इब्तदाई तालीम से लेकर सैंकंडरी तक पढ़ाने का सवाल है, वह मादरी जबान में पढ़ाई हो ग्रौर अकल्लयतों को इसका मौका दिया जाय । इतनी सी बात पर सारा झगड़ा हो गया और कमिश्नर बेचारे भी इस मामले को तै नहीं कर पाये । उन्होंने भी ग्रपनी रिपोर्ट में लिखा है कि कुछ स्टेट ऐसी हैं जो इस बात को नहीं मानती हैं। मैं डिप्टी मिनिस्टर साहब से यह पूछना चाहती हूं कि होम मिनिस्टरी ने इस बात पर कोई एक्शन लिया या नहीं । क्या वो स्टेट इस चीज को मंजूर करने का इरावा रखती है या नहीं?

क्या माइनारिटीज के सेक्षगार्डस में यह चीज शामिल नहीं है ?

जहां तक मुसलमानों का मामला है, मुसलमानों ने छै सौ साल की कोणिण के बाद श्रपना सारा मजहबी लिटरेचर श्रपनी सारी तवा ीख ग्रौर ग्रपने जितने ग्रदब थे, हर चीज को उन्होंने उर्दू में तर्जुमा करके इकट्ठा कर लिया। उर्दू जबान को वे कहीं से ले कर नहीं ग्राये थे, वो यहीं के मेल-जोल से बनी थी। श्रीर यहां इसमें सब चीजें मन्तकिल करके वो मुतमईयन हो गए ग्रोर ग्रब ग्राप उर्दू को खत्म करना चाहते हैं। सलिए मुसलमानों को सबसे ज्यादा परेशानी हो गयी है। मैरा यह दावा है कि यू० पी० में साठ से सत्तर फी सदी तक ग्रादमी उर्दू बोलते हैं भ्रोर लिखते-पढ़ते हैं। भ्रगर लिखने-प ने वालों की तादाद इन सोलह बरस में घट भी गयी होगी. तो भी पचास फ़ी सदी से नीचे नहीं म्राई है। श्राज भी करोड़ों श्रादमी ऐसे हैं, जो इस जबान को बोलते हैं, लिखते हैं, ग्रौर पढ़ते हैं। फिर भी कुछ इलाके ऐसे हैं कि जिनको कहा जाता है कि यह हिन्दी-स्पीकिना एरिाया है, कुछ को कहा जाता है कि उर्दू-स्पीकिंग एरिया है श्रौर उनमें कोई श्रासानियां नही दी गयीं। इसलिए य ०पी ० के मामले में जबकि कमिश्नर ने भी ग्रपनी रिपेर्ट में सका तजकरा किया है, यह खास तौर पर ग्राप लोगों के लिए काबिले तवज्जो है।

सोलह बरस के अन्दर प्रेजिडेन्ट आफ इंडिया के सामने बीस लाख दस्तख़त उर्द् वालों ने पेश किये। इस बीच में हजारों बार कोशिशों हुई। कृपलानी कमेटी बनी और मालूम नही कितनी कमेटियां बनीं और कितनी कान्फ्रेन्सें हुई। लेकिन इन सब के जवाब में इमको यही कहा गया है कि हम उम्मीद करते हैं कि श्रब सब मामलान ने हो जायेंगे। मगर फिर भी यही होता है कि जो दुश्वा-रियां हमारे बच्चों को और हम लोगों को यू० पी० के अन्दर होती हैं. वह वदस्तूर कायम हैं। विहार और मध्य प्रदेश के बारे में वहां के लोग ज्यादा अच्छी तरह समझ सकते हैं कि वहां क्या पोजीशन है। लेकिन मैंने जो कुछ देखा है वह यही है कि जो कशमकश यू० पी० में है वही मध्य प्रदेश में भी है और वही हालत मुझे बिहार में भी मुनने में आयी जहां तक अन्दाजा है। दिल्ली में निस्बतन कम है, लेकिन फिर भी यहां ऐसी चीजें हैं कि जिनसे बाज वक्त यह अन्देशा पैदा हो जाता है कि कहीं यहां भी यू० पी० की तरह से लोगों में बेचैनी न शुरू हो जाये।

जब दिल्ली की एसैम्बली थी तो हम ही लेग एक वक्षद उसके सामने लेकर के गये थे म्रन्जुमन तरक्कीए-उर्द की तरफ से भौर हमने दरख्वास्त की थी कि देहली जो उर्द का गढ़ है, स्रौर उर्द जहां से निकली है वहां तो इसको रीजनल लैंग्एज की हैसियत दी जाये और यहां हिन्दी और उर्द दोनों जबानों में गवर्न मेंट की कार्रवाई हो। जहां तक इस गवर्नमेंट का सवाल है, वो करीब-करीब हमारी बात मानने को तैयार थी मगर इस बीच में वह गवर्नमेंट ही ख़त्म हो गयी। बाद में हमने गवर्नर के सामने इस मामले को रखा और गवर्नर ने वायदा किया, मगर यह कहा कि मैं जरा पंजाबियों से इस बारे में पुछ लं, क्योंकि पंजाबी यहां बहुत कसरत से म्राबाद हो गये हैं। हमको इस पर कोई एतराज नहीं था । पंजाबी भी यहां है स्रौर इप्तलिए ग्रगर पंजाबी जबान भी रख ली जाती तो हमारा कुछ नुकसान न होता । हमारे जैंस लोग दुनिया के हर जबान के **ब्रदब की इज्जात करते हैं । हर लिटरेचर** काबिले एहतराम है । ग्रीर जें कुछ भी लिखा है वह ग्रकरिज़ी के साथ, बड़ी मेहनत के साथ लोगों ने लिखा है। चाहे पंजाबी जबान में हो चाह उर्द में हो या हिन्दी में हो, चाहें तिमल में हो, तेलुगू में हो या किसी जबान में हो हमको इस पर कोई एतराज नहीं होता

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[श्रीमती अनीस विदव्ही

मगर वह मसला कारोबारी जरूरियात का भी खत्म हो गया। ग्राज दिल्ली में बदस्तूर वही हालात मौजद हैं।

एक बात मैं स्कृतों के बारे में कह दुकि जब धी लैंग्एत फार्मुला का सर्कुलर गवर्नमेंट की तरफ से गया तो उसमें जो चीज तय की गयी वह यह थी कि जिसकी जो मादरी जुबान हो उसमें उसको तात्रीम दी जाये। इस एरिया की जो जबान है अगर वही मादरी जबान हो तो उसको रखा जाये । हिन्दी बोलने वानों के इलाके में कोई तीसरी जबान हिन्द्स्तान की म्रवजा जबानों में से श्रौर ग्रंग्रेजी या कोई जदीद योरपी जबान रहवी जाये । लेकिन स्टेट गवर्नमेंट ने हर जगह जो मर्जूलर भेजा उसके बारे में पहले तो मानुम नही हुन्ना लेकिन जब इन की कांक्रेंप हुई तो पता लगा कि खास तौर पर कहा गया है कि उर्दू या संस्कृत को रक्खा जाये। इसका नतीजा यह हुए। कि मैं एक ही डिस्ट्विट की बाबन बना रही हं कि वहां १६ स्कूल थे जिनमें से १३ ने संस्कृत मंजूर को ग्रीर ३ न उर्दाती उर्द्या शंस्कर ती उसमें कहीं आती ही नहीं थी मगर यू० पी० गवर्नमेंट ने जो सर्नलर भेजा है उसमें यही है।

इसके इलावा डाइरेक्टर ग्राफ एज्केशन ने लिखा कि तुलवा के सरपरस्तों की अक्सरियत जो दूसरी जबान पमन्द करे। ग्रौर इसके साथ यह शर्त भी लगा दी कि म्नासिफ स्टाफ की मौजूदगी भी जरूरी है। जनाबेश्राला स्टाफ तो हम बनाकर नहीं निकालते स्टाफ गवर्नभेंट के ट्रेनिंग कलिज पैदा करते हैं। ग्रौर ग्रगर गवर्नमेंट के ट्रेनिंग कालेज ऐसे हैं जो जरूरी स्टाफ फराहम नहीं कर सकते तो गवर्नभेंट को स्टाफ फराहम करने के लिए भ्रौर ट्रेनिंग कालेज खोलने चाहिएं। लेकिन देहातों में यह कह दिया गया कि चुकि जरूरी

इन्तजाम नहीं हो सकता, जरूरी स्टाफ नहीं है इसलिए उर्दु में तालीम नहीं दी जा सकती। यह चन्द चीजें थीं जो मैंने ग्रापके सामने रक्खीं । इसका यह मतलब है कि वो स्टेट गवर्नमेंटस जिन्होंने इन चीजों को मंजूर नहीं किया है। उन तीन स्टेट को छोड़कर यह किसी गलतफहमी की बिना पर नहीं बल्कि पोलिटिकल मसलहत की बिना पर चाहती हैं कि किसी तरह से स्कूलों में ऐसे हालात पैदा कर दिये जायें जिससं रीजिनल लैंग्एज का गला घोंटा जा सके।

इन चन्द ग्रलफाजों के साथ मैं गवर्नमेंट से दरख्वास्त करूंगी कि इस रिपोर्ट की जो सिफारिशें हैं उनको वह मंजर करे और गवर्नमेंट जो कुछ तय कर चुकी थी और इंटेगरेशन कांफ्रेंस में भी लैंगएज फार्मला को जिस तरह से मजूर कियाया और जो जो तरीके मंजूर किये गये थे माईनोरिटीज के सेफगार्ड वगैरा के बारे में उन पर पूरी तरह से ग्रमल किया जाये ।

मेरा ख्याल है कि यह मुतालिबा ठीक है जैसा कि हमारे मोहतरिम दोस्त श्री जैरामदास दौलतराम जी ने कहा है कि माईनोरिटीज के लिए होम मिनिस्ट्री के अन्दर एक मिनिस्टर मुकर्रर किया जाये। मैंने दो साल पहले ही यह कहा था कि किमश्नर हमारे लिए इतने कामयाब नहीं हो सकेगा क्योंकि उसके पास कोई पावर नहीं है, कोई ग्रब्तियारात नहीं हैं। वह सिर्फ एक रिपोर्ट हमको साल में दे दिया करेगा जो हम हाउस में रखकर उस पर बातचीत कर लेंगे । इसलिए सिर्फ रिपोर्ट की हमको जरूरत नहीं है । हम को ग्रमल-दरामद की जरूरत है ग्रौर ग्रमल-दरामद एक मिनिस्टर ही करा सकता है। इसलिए **प्रगर एक डिप्टी मिनिस्टर, होम मिनिस्ट्री** के अन्दर हो तो वह पावरपूल तरीके सं स्टेट्स को मजब्र कर सकता है कि वह इन तमाम हिदायतों पर ग्रमल करें ग्रौर श्रक्लीयतों के मृतिल्लिक सही कदम उठायें।

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SHRI R. M. HAJARNAVIS: Sir, I just want to say this. May I express my apology to the House and especially to my friend. Mr. Chordia, because while he was speaking I appeared to be in conversation with another Member. I might assure him that I was trying to get certain facts relating to the very subject of this discussion from an hon. Member of this House. There were certain issues raised relating to a sensitive spot, and I also knew it as he himself remarked, and I am going to reply to it tomorrow, I will read everything which has fallen from the hon. Member with very great care which I always do. I apologise to him for the lapse.

SHRI A. D. MANI (Madhya Pradesh): Mr. Vice-Chairman, the House has had an opportunity of discussing these four years the report of Commissioner for Linguistic Minorities and I am glad to say that as a result of the work of the Commissioner and the work of the National Integration Conference the so-called minority languages' situation in the country has considerably improved. Sir, in years to come the regional languages will develop in all the States services of the Union and perhaps after five or ten years serious difficulties may be encountered by the minority communities in various States in the matter of education and in the matter of employment. Already certain language and regional pressures there are in our body politic, and I may refer here to an observation made by the Commissioner in his report that in West Bengal for certain posts which were advertised the qualification that insisted upon was that the person must have good power to speak in Bengali. This would rule out members of the minority linguistic communities in the State services of West Bengal. It is again significant-I am not criticising the West Bengal Government but I am only quoting what the Commissioner has said—that when the attention of the West Bengal Government was drawn to this matter, no reply so far had been received from the West Bengal Government.

Today the position is that Commissioner for Linguistic Minorities has a statutory status by virtue of the fact that he holds his office under article 350B of the Constitution and he has to carry out the obligations cast upon him under article 350A of the Constitution. Government has been coming forward with so many Constitution (Amendment) Bills and I would suggest to Government that in view of the fact that the regional languages are being developed, article 350A should be amended to give more powers to Commissioner for Linguistic Minorities. I should like to read out text of the article-

"It shall be the endeavour every State and of every authority within the State to provide adequate facilities for instruction in the mother-tongue at the primary stage"

I want to emphasise on the words "at the primary stage."

". . . of education to children belonging to linguistic minority groups; and the President may issue such directions to any State as he considers necessary or proper for securing the provision of such facilities."

I would like this article of Constitution to be amended to provide that the President may issue directions to the States when he feels that the language minority groups are being discriminated against in respect employment in any State and they are not being given facilities for higher education. Under this article, all that the linguistic minority group can ask for is education only up to the primary stage, not at the secondary stage and not at the collegiate stage. I think that this article should be amended so that it will enable the President to give directions on the basis of the recommendations that the Commissioner for Linguistic Minorities may submit to him from time to time.

[Shri A D. Mani.]

Motion regarding

The second point that I would like to mention is that in view of the regional languages being developed in every State-and I have no plaints against such development-the Union Government must provide the safeguard that in every State, provision is made for education in Union language or the Union associate language. The Union associate language after 1965 is going to English, and the official language is going to be Hindi. It should be made compulsory for every university in the country allow the students to appear in either English or Hindi, not necessarily in the regional languages and not necessarily in the minority languages. As long as the avenues are open for a minority linguistic group to get education in English or Hindi, it will enable them to improve their chances of appearing for the examinations concerned, and these two languages should be made obligatory and compulsory on the part of the universities concerned. Otherwise, while we will be developing the regional languages, we will be unloosening those bonds which hold India together.

The third point that I would like to make is that unfortunately, good text-books have been published in the so-called minority regional languages in every State.

SHRI M. SATYANARAYANA: May I ask the hon. Member to explain? When a particular regional language is declared as the State language—which means that that State language has to be used as the official medium for the purpose of carrying on the administration-and when that language also has to receive the same attention as the medium in order to enable any man whoever uses it to use it efficiently, how can that language be eliminated from the medium of instruction from the primary stages?

SHRI A. D. MANI: I am not suggesting that the regional language should be eliminated. What I am suggesting is, if I am a student of the Madras University and I get education only in Tamil which is the regional language and if I happen to come from Sindh or from Punjab, I should be position to say that the Madras University holds examinations in Hindi and English also. If there instruction provided in the colleges, the university regulation should be so amended as to permit a student to sit privately for the examination. He must have the necessary opportunity for learning the Hindi language, and that is the only way in which he can get adequate opportunities or chances for employment not only in that State but in other States also.

SHRI M. SATYANARAYANA: That is the three-language medium.

Shri A. D. MANI: That is the three-language medium. The threelanguage medium has been suggested by the Chief Ministers' Conference. The three-language medium be insisted upon as a necessary obligation cast upon the President under article 350A which I read out just now.

The point that I would like to make is that the Central Government itself should publish model text-books in the regional minority languages, and it has been one of the recommendations of the Commissioner for Linguistic Minorities. We cannot leave the publication of minority languages text-books to the State Governments, some of whom may be accused indifference to the development οÎ minority languages.

The fourth point that I would like to make is that the Commissioner for Lingustic Minorities has stated in his Report that pamphlets should be published in every State giving information on the rights of the minorities under the Constitution and the opportunities that are open to them for getting primary education in terms of article 350 and other matters. I am not in favour of more pamphlets being issued upon the rights

minorities. What I am interested in is to see that the right of the minorities should not only be protected but the right of the minorities should be the foundation also for national unity. If we go on publishing pamphlets giving information about the rights of minorities, we will not be developing what I may call an all-India sense of unity.

I am not in favour of the suggestion made earlier in the debates that Minister should be appointed in Ministry of Home Affairs to after minority affairs. As the Prime Minister has said, there is not going to be a second list under the Kamaraj Plan, and let not one more job be added to the Ministry without any well-defined functions. What I would like to say is-and this is very important-that in every State, the State Government should constitute a Minority Languages Board which meet from time to time and tell the State Government what steps should be taken by it to see that they get the necessary linguistic protection under the Constitution.

Sir, I would like to make a reference to the demand made that electoral rolls should be published in the minority languages. The Election Commission has partially considered this matter in the case of Punjah. But if we go on publishing the electoral rolls in the minority languages and the regional languages, what will happen is that we will not be developing the all-India language 1965, namely, Hindi. We have taken the decision to make Hindi the all-India language. And Sir, as a person who has passed two examinations in Hindi and whose mother-tongue not Hindi, I would like to say that having taken the decision to make Hindi as the all-India official language, we should decide to make it the national language also, so that course of time, as English has been adopted by the immigrant community of North America, we can make Hindi the real national language country, maybe, fifty years hence.

I would like to mention about the electoral rolls. We have got to see that the electoral rolls are published in Hindi and English and in the regional languages.

An. Hon. MEMBER: What about the minority?

SHRI A. D. MANI: The minority community must blend itself with the local surroundings and learn at least one of these three languages. If not the regional language, it at least should learn the all-India languages, namely, English or Hindi.

Sir, in our anxiety to protect the minority languages, I do not want that we should develop those specious seeds of separatism which are grained in our minds. On account of our tradition and on account of the fact that the Indian society is based on caste and other considerations, already so many forces of division are working in our minds and we do not want the minority languages to be made a cardinal issue, as if this is the only thing which is important. Far more important is the Indian national unity.

I would like to make a reference to the craze—I would say, a wide-spread craze—of the various State Governments having sign-boards in the local regional languages. Even the mileage is indicated in the Devanagari script (Interruption). Yes. It is because you have never travelled all over India. You have been sitting in Madras under the shadow of Shrikamaraj Nadar.

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY): Please proceed and make your points. You have only two minutes more.

SHRI N. M. ANWAR: I am sorry that Mr. Mani suffers from terrible ignorance as usual. I was applauding his proposal.

SHRI A. D. MANI: Imagine the condition of the tourists who come to India and who go from State to State

[Shri A. D. Mani.] and their trouble in finding out the directions on the roads. They find that the sign-boards are in the regional languages. At least, as far as the road signs are concerned, they should always carry the national languages also on the sign-boards.

Sir, one more point; the national language will be Hindi and English also will be an official language—I know my friend, professor Ruthnawamy, does not like the expression "national language" of India.

Now I would like to make reference to the position of Sindhi. Under the Constitution . . .

SHRI M. P. SHUKLA (Uttar Pradesh): I rise on a point of order; I do not think the Constitution provides for English as the national language of India.

SHRI A. D. MANI: Sir, I am only saying that English will be an associate official language after 1965, and in terms of the constitutional provision I would like all sign-boards to have letters engraved or painted in Hindi and the associate official language—which is English—after 1965.

SHRI M. P. SHUKLA: No, it should be in Hindi and the Regional language.

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY): He has just one or two minutes more; please do not interrupt him.

SHRI A. D. MANI: Sir, I was making reference to Sindhi, that Sindhi should be included in the Eighth Schedule of the Constitution. The Sindhi community has suffered great privations after partition and large islands of Sindhis are to be found in almost every part of India. They have contributed to the economic development of the country, and if they feel very strongly about their language, we should take all steps to preserve it, and the best thing that we can do-whatever the deficiencies in the script, or whatever the deficiencies in Sindhi literature—is to include Sindhi as one of the languages recognised by the Constitution in its Eighth Schedule.

Sir, I would also like to make the plea for the preservation of Urdu and the development of its culture. There is a good deal of dissatisfaction in U. P. and I would like to say that the extent to which we extend our sympathetic and generous support to Urdu will be an expression of our demonstration of national solidarity and of our being above communal and other pressures.

Thank you.

شری پیارے لال کریل د طالب و التر پردیش : جناب والا - میں زیادہ وقت نہیں لوں گا - محترمة قدوائی صاحبه کی حمایت میں اپنے خیالات کا اظہار کروں گا - جو کچهه مجھے کہنا چاھئے تھا اس کا بہت ساحصہ انہوں نے کہدیا ہے -

همارے دیش میں جمہوریت ہے اور هماری جمہوریت کی بنیاد سیکولرزم پر ہے ۔ اس ملک کی اقتصادی حالت کا زیادہ تر دارومدار اکثریت اور اقلیتوں کے تعلقات کی اکثریت اور اقلیتوں کے تعلقات کا کہ اکثریت اور اقلیتوں کے نعلقات کا تعلق ہے یہ ایک بہت اہم مسمُلہ ہے اور اس پر جتنا ہمیں دھیاں دینا جامئے اتنا ہم نہیں دے رہے ہیں ۔ مرکزی سرکار کو اس کام کے لئے یا اس مسمُلہ کی طرف جتنا دھیاں دینا حسمُلہ کی طرف جتنا دھیاں دینا حیات جامئے وہ نہیں دے رہے ہیں ۔

جقوق کا تحفظ اور اس کے زبان کے تنطفظ اس ديش مهن بي اهميت رکهتا هے - هم دیکھتے هیں که اس ديش كا بعوارة هوا تو محض اس وہمت سے کہ اکثریت اور اقلیتوں کے تعلقات تهیک نہیں تھے - اور ابھی بہت سے مسللے ایسے هیں جو محض اقلیتوں اور اکثریت کے تعلقات ٹھیک ئت ہونے کی وجہ سے اس دیس کے اندر هیں - جیسا که کئی صاحبان نے کہا ہے یہاں سینٹر کی سرکار میں ایک ایسا منستر هونا چاهگے جو که اقلیتوں کے مسئلے کو هر پہلو سے دیکھا سکے اور ان حقوق کا تصفظ کر سکے أنكے حقوق كى حفاظت كر سكے اور ان اقلیتی زبان کے ساتھ جو بےانصافی هوتی هے ولا بے انصافی نه هونے پائے به کام اس منستر کے سپرد ھونا جاھئے -

اس کے علاوہ میں خاص طور پر ایک بات کی طرف آپ کی توجه دالوں کا که جہانتک اردو زبان کا تعلق ھے سارے دیس کے اندر کچھتا لوگوں کے دل میں کچھہ ایسا خیال ھے کہ یہ زبان باہر کی زبان ھے -جو ذرا سا بھی تواریخ سے یا همارے اتهاس سے واقف میں وہ جانتے میں که اردو زبان هندوستان میں پیدا هودی اس کی پرورس هندوستان میں ھوئی اور جیسا که آپ جانے ھیں اس کی ترقی میں مسلمانوں نے، ھندوں نے، عیسائیوں نے یہاں تک که

انگریزوں نے بھی حصه لیا - یه کهفا فلط هے که یه مسلمانوں کی زبان هے یه مسلمانوں کی زبان کسی حالت میں نہیں ہو سکتی ہے یہ هماری یکجہتی کا ثبوت ہے اس کی تخلیق میں اس دیس کے سبھی آدمیوں نے سههی قوموں نے کچهه نه کچه حصه لیا ہے - زبان کے ساتھ دشملی نہیں هونی چاهائے زبان خرد به خود ییدا هوتی هے اور خود به خود اسکی پرورش ھوتی ہے اور خود بہ خود لوگوں کے دلوں پر قابض هو جاتی هے - اردو بان خود به خود پیدا هوئی اس میں ویادہ الفاظ ہندہی کے آپ کو ملهن گے - فازسی کے بہمت کم ملیں کے -

یہ زبان یہاں کی زبانوں سے نکلی ھے - یہاں کی زبانوں کے کئی الفاظ اس اردو زبان کے اندر شامل ھیں اس لليے اس فلط فهدی سے هم كو نكل جانا چاهئے که یه زبان کسی ایک قوم کی زبان ہے - کوئی زبان کسی ایک قوم کی کسی ایک صوبه کی نہیں هو سکتے ہے . . .

श्री एन० एम० ग्रनवर: यह तो मुश्तरका जबान है।

شری پیارے لال کریل وطالب : اس لئے میں کہہ رہا ہوں۔ میں اس کی اهمیت کی طرف دهیان دالوں کا - آزادی کے بعد هم نے اردو زبان کی ترقی کے لئے کچه نہیں 3833

[شری پیارے لال کریل نظالب،] کیا - جو همیں کرنا چاهئے تھا - اردو زبای کی ترقی پر هماری اقلیت اور اکثریت کے تعلقات کا بڑا بھاری دارو مدار ھے - ھم خاص طور پر دیکھتے هیں که یو- پی میں اندرونی طور پر کچھ اور ہوتا ہے اوہر سے وہ جو کچھ بھی کھیں مرکزی سرکار کے پا*س* سے هدایات جاتی ههی اور یو - پی سرکار کہتی بھی ہے کہ هم اردو کے لگے بہت کچھ کر رہے میں مگر یس پرده کیا هو رها هے - اس کے ساتھ دشمنی نہاھی جا رھی ھے یہ کوشم کی جا رهی هے که اردو کی ترقی نه هو - لوگ اردو پوهیں نهیں ارر اردو زبان آئے نہیں بوھے - اکر آپ فور سے دیکھیں اسکولوں میں دیکھیں، كالحون مين ديكهين ويونيورستيون سیں دیکھیں اردو کی ترقی کے لئیے كسى قسم كا موثر قدم نهين أتهايا جا رها هے بلکه اردو کی طرف استیب مدرلی تریشنت هو رها هے اس کے ساتهم الصاف نهين هو رها في جيسا که ابهی محترمه قدرائی صاحبه نے بتایا که استاف کا سوال بیدا کرتے هیں اور یه بتاتے هیں که اگر استان هو-استاف بهدا کرنا آپ کا کام هے --بہت سے لوگ تو اس وجم سے اردو نهيس پوهتي هيل که فلال اسکول ميل فلان کلاس میں استاف نہیں ہے اور نہیں مجہور دیا جاتا ہے که وہ دوسری

زبان پوهيس اردو نه پوهيس - همتو تعجب کرتے هیں که اردو مسلمان نهين كانست زياده تعداد مهن بوهتا تھا۔ کائستوں کے علاوہ اردو کو عیسائی لوگ اینکاو انڌين لوگ پوها کرتے تھے۔ مکر آپ آھستہ آھستہ ایسی فضا پیدا کر رہے میں کہ آردو کے خلاف ایک لهر پهیل گئی - اور کائست بهی آمسته آهسته اردو کو پوهنا چھور رھے ھیں مسلمانوں کے علاوہ دوسری قومیں بھی اس زبان کو پوملا چهور رهی هیس - مسلمان بهی چونکه سهولتين نهين هين اسكولون اور كالحور مين أس لئے أس زبان كو چھرڑ ہے کی کوشش کر رہے ہیں -میں آپ کو بتا دوں کا که هندوستان اردو کا مرکز رہا ہے و ہندوستان میں لکھنؤ سب سے زیادہ مرکز رھا ھے - دھلی اس کے بعد دوسرا مرکز رها ھے -

श्री **एम० सत्यनारायण** : श्रीर हैदराबाद भी है ।

شری بیارے ال کویل دطالب :

تیسرا مرکز حیدرآباد رها هے ان جگہوں نے وردو کو حلم دیا
یہاں اردو کی پرورهی هوئی اردو نے
ترتی کی - یہاں ہا۔ ترقی گی که
اردو وهاں سے نکل کر پنجاب پہنچی
اور لاهور بھی ایک مرکز بنا - آج بھی
میں بالکل یقین کے ساتھ کہم سکتا
هوں که جتنا اردو کے جانئے والے
همارے هندوستان میں هیں جتنے

ارادو کے شاعر همارے هندرستان میں هیں جتنے انشاپردار وقیرہ یہاں هیں اتلے پاکستان میں بھی نہیں ملیں گا۔۔

श्री एन० एम० श्रनवर: श्राप भी तो शायर हैं।

شری پیارے لال کریل دطالب: کون پوچھتا ہے کہ میں نے بھی اردو میں تین کتابیں۔ لکھی ہوئی میں جو لاهور مين مكتبه اردو +١٩٣٠ع مهن نکلی هیں - میں جب سرکزی اسمبلی کا ممهر تها تو آل اندیا ریدیو سے اردو میں تقریریں کرتا تھا - لیکن آب آزادی کے بعد کسی آدسی نے نهیں پوچها که آپ تقریر کر سکتے هیں آپ آل انڈیا ریڈیو سے اردو میں کوئی بات کر سکتے ھیں یا اینی نظم پیش کر سکتے هیں -کسی آدمی نے مجھ سے ایسا نہیں کہا ۔ ظاہر ہے آپ کی اس طرف توجه هي نهين هي آپ چاهتي هي نهیں هیں - یہاں تک که الیکشی کے دوران میری کتابیں تندن جی کے سامنے پیس کی گئیں که یه تو اردو دان هے یہ هددی نہیں جانتا یہ تو فارسی جانتا ہے اور اس کو تکمی نہیں ملنا چاھئے۔ میں ۱۹۵۷ع کی بات کرتا هون - جب مين کانگريس کے اندر تھا۔

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY): Mr. Kureel, make other points, if you have any.

: ويارے ال كريل وطالب، I have got many points.

اس لئے میں اس بات کو سمجھتا هوں که اردو کی طرف دھیان نہیں دیا جا رها هے ۔ میں پرزور سفارش کروں کا کہ یہاں تا سرکار کی طرف سے ایک ایسی کبیتی بنلی چاهئے ایسا کمیشن بلنا چاهنُے جو اس بات کو معلوم کرے که آزادی کے بعد اردو زبان نے کتنی ترقی کی ھے اور کہا وجہ هے که اردو زبان کو جتنی ترقی کرنی جاهئے تھی نہیں کی هے اور وہ سرکار کو یہ سجھاو دے کہ وہ اردو زبان کو تیولپ کرنے کے لئے آئے جاکر کیا کیا کریگی - یہ بهت اهم سوال هے - پاکستان همارا نیبر هے - پاکستان کو یه کہنے کا موقعة نهيل ملنا چاهلے كه اردو زبارہ کے ساتھ ہے انصافی ھو رھی ھے -همیں اس سے کہیں زیادہ ترقی کرنی چاهئے - همارے سلودهان ميں بہت سے پراویزں میں اور اس چیز کے لئے بھی دو تین پراویزں ھیں جن کی طرف سیں آپ کی توجه دلانا چاهنا ھوں - ھمارے پارٹ ۳ میں کچھ آرتیکلس هیں جن کو میں یہاں پر آپ کے سامنے پوھنا چاھتا ھوں -

Article 29 says:

"(1) Any section of the citizens residing in the territory of India or any part thereof having a distinct language, script or culture of its own shall have the right to conserve the same."

[شری پیارے لال کریل دطالبء] اس میں آگے کہا گیا ہے –

Artice 30(1) says:

"All minorities, whether based on religion or language, shall have the right to establish and administer educational institutions of their choice."

اگر هم اردو کے انستی تیوشی چلانا چاهتے هیں اردو زبان کو ترقی دینا چاهتے هیں تو اس کے لئے سرکار کو امداد دینی چاهئے - مگر میں دیکھتا هوں جہاں تک اردو کا تعلق انستی تیوشنوں کو جہاں تک اردو پرهائے ہوتی هے جن میں اردو پرهائے کی کوشھ کی جاتی هے - ان کو کسی طرح کی امداد نہیں دی کسی طرح کی امداد نہیں دی جاتی - اس میں ایک اور پرویزن جاتی - اس میں ایک اور پرویزن

Article 30(2) says:

"The State shall not, in granting aid to educational institutions, discriminate against any educational institution on the ground that it is under the management of a minority, whether based on religion or language."

اس کے بعد ڈائریکٹو پرنسپل مہیں یہ بات دی ھوئی ھے - تھیک،
ھے ھندی سرکاری زبان ھے - ھندی تومی زبان ھے - نیشنل لینگہیج ھے اس کی ترقی کے لئے ھمیں کوشش کوشش کوئی چاھئے - جتنی بھی کوشش انتی کرنی چاھئے اس میں کوئی اعتراض نہیں ھے -

مگر جہاں تک ریجنل لینگویج
سوال ہے - اس کے ہارے میں کیندریہ
سرکار کو، استیت گورنیئتوں کو سی
ہارے میں ہدایت دینی چاہئے کہ
وہ ان کے بارے میں بھی دھیاں دے -

Article 347 says:

"On a demand being made in that behalf the President may, if he is satisfied that a substantial proportion of the population of a State desire the use of any language spoken by them to be recognised by that State, direct that such language shall also be officially recognised throughout that State or any part thereof for such purpose as he may specify."

Then, in Chapter IV, article 350 says:

"Every person shall be entitled to submit a representation for the redress of any grievance to any officer or authority of the Union or a State in any of the languages used in the Union or in the State, as the case may be."

Then again article 350A says:

"It shall be the endeavour of every State and of every local authority within the State to provide adequate facilities for instruction in the mother-tongue at the primary stage of education to children belonging to linguistic minority groups; and the President may issue such directions to any State as he considers necessary or proper for securing the provision of such facilities."

جناب والا - بہت سے لوگ جو اردو جائتے ھیں ہرانے لوگ جو اردو جائتے ھیں جب کوئی درخواست عدالت میں پیش کرتے ھیں تو اس

for Linguistic

Minorities

کو ردیی کی توکری میں ڈال دیا۔ جاتا ہے اور پھار دیا جاتا ہے - میں نے یہ اسی وجہ سے یہ چیز پڑھی ھے ۔ ھائی کورے میں کوئی بھی آدمي اردو ميں درخواست نهيں دے سكتا هے - اگر كوئى آدمى اردو جانتا ھے خود درخواست بنا سکتا ھے تو وہ دوسری زبان میں درخواست بنانے کے لئے یا هلدی میں بلانے کے لئے پیسه کیوں خبے کرے ۔ اس کو بھی ادھیکار هونا چاهنے که عدالت میں اردو زبان میں درخواست پیس کرے یا کسی زبان میں اگر وہ پیش کرنا چاهتا هے پیش کر سکتا هے اور اس میں کسی طرح کی پابلنی نہیں هونی چاهئے - میں دیکھتا هوں که ضلع لیول اور ہائی کورے کے اندر اردو میں درخواستیں پیھ کرنے پر اعتراض کہا جاتا ہے اور وہ درخواستیں نہیں لى جاتى هين - ميرا اس معاملة میں ذاتی تجربہ ہے - مجھے هندی کم تی هے اور میں هندی سیکھنے کی کوشم کر رها هوی میں اردو و پرشین جانتا هوں - میں نے جب کبھی اردو میں دبرخواست دی تو اس کو ملظور نہیں کیا گیا - اس بارے میں سوشلسات پارتی نے ایجیٹیشن کہا کہ هائی کورت میں هندی اردو میں بحث کرنے کی اجازے ہونی چاہئے ۔ یہلے وہ درخواست هندی اردو میں نهیں! لی جاتی تهیں اور نه هندی

میں بعث کرنے کی اجازت دی جاتی تھی لیکن ھمارے ایجیٹیشن کے بعد انہوں نے ھندی اردو سیں درخواست دیئے کی اجارت دے دی اور ہندی میں بحث کرنے کی بھی اجازت دی دی ۔ اس چیز کے لئے هماری سوشلست پارتی نے اس بارے میں آندولن کیا تھا۔ اس لکے میں گورنمنٹ سے عرض کرنا چاھتا ھوں کھ أس قسم كا جر دسكريمينيشن هوتا هے ولا نهين هونا چاهئه - اكر كوئي آدمي ريجلل ليلكويجز يا اپنى مادرى زبان میں درخواست دینا چاهتا هے تو اس کو پوری اجارس دی جانی چاهئے - جب هم پریزیڌنت کو کیددریه سرکار کو اینی زبان میس درخواست دے سکتے هیں تو عدالتوں میں مادری زبان میں درخواست دینے میں کیوں اعتراض کیا جاتا ھے - میں زیا ہ نہیں کہنا چاھتا هوں لیکن جو چند سفارشیں کمیشن کی طرف سے کی گئی ہیں ان کو يره دينا جاهتا هون - مين اس چيز یر زیادہ وضاحت سے نہیں کہذا چاهتا کیرنکه مهرے پاس وقت نهیں ھے اور اس کے چند پیراگراف کو پڑھ كر ميں اينى اسپيچ ختم کر دوں

In Chapter III, the Report says:

"The States Reorganisation Commission suggested that the Government of India should adopt in consultation with the State Governments a clear Code to govern the use of different languages at different levels of State Administration and take steps under Artcle 347 to ensure that this Code is followed. The Commission made certain recommendations in this regard, most of which were accepted by the Government of India and were included in the Government of India Memorandum 1956. The decisions of the Chief Ministers' Conference on this subject are as follows:—

- (a) No State is completely unilingual and therefore wherever publicity is required other languages in use in the area should be employed.
- (b) Where at least 60 per cent. of the population of a district speaks or uses a language other than the official language of the State the same should be recognised as the official language in that district in addition to the State official language."

کمیشوں نے اب تک جتنبی لیلگویسٹک مائلرٹیز کے بارے میں سفارشیں دیں ان پر ابھی تک عمل نههن کیا گیا - چیف منسترس کانفرینس نے جو ریکسینڈیشن کی ھے اس کے بارے میں میں نے تین چار بانیں بتائیں هیں ان پر ابھی تک عمل نوین کیا گیا ہے - جہاں تک یو - پی - میں اردو کا تعلق هے وهاں + ا پرسنت لوگ اردو بولایے هیں -یہ کہنا کہ صرف مسلمان بولتے هیں غلط بات ھے ۔ وہاں بہمت سے ادنی طبقے کے لوگ اور یسے اقوام ارگ اردو بولتے هيں ، مسائی بولتے هيں ، ایلکلو اندین بولند هیں اس طرح سے يو- پي - ميں اور دلي ميں اردو for Linguistic

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"(c) Whenever in a district or a smaller area a linguistic minority constitutes 15 to 20 per cent. of the population it would be desirable to get important Government notices and rules published in the language of the minority."

تو میں سرکار سے عرض کرنا چاھتا ہوں کہ کمیشن جو سفارش کوتا آ ہے اس پر پوری طرح سے ممل کرنا چاھئے۔ چیف منسٹر کی کونسل میں جو سفارشیں ہوتی ہیں کو مدایتیں بیہجی جانی چاھئیں۔ اگر ہم ان باتوں کو نہیں کرتے ہیں کرتے ہیں ان سفارشوں کو عمل میں نہیں لاتے ان سفارشوں کو عمل میں نہیں لاتے ہیں تو لنگویسٹک مائڈرائیز کی جو رپورٹ ہے جو ہر سال ہدارے سامنے پہھی کی جاتی ہے ، وہ بالکل بیکار ہو جاتی ہے ۔ اگر ہم اس چیز کو اچھی طرح سے عمل میں لاتے ہیں اچھی طرح سے عمل میں لاتے ہیں تو اس سے اکٹریت اور اقلیتیوں کے

جو تعلقات هين ولا خوش گوار هو جائیں کے اور اس طرح سے نیشنل طرح اچهی جائے کا ۔

میں آپ کا شکریہ ادا کرنا چاھتا ھوں کہ آپ نے محھے اس موقعہ پر بوللے کا موقعہ دیا۔

† श्री प्यारे लाल क्रोल 'तालिब' (उत्तर प्रदेश) : जनाबेवाला मैं ज्यादा वक्त नहीं लंगा । मोहतरमा किदवई साहिबा की हिमायत में ग्रपने ख्यालात का इजहार करूंगा जो कुछ मुझे कहना चाहिये था उसका बहुत सा हिस्सा उन्होंने कह दिया है।

हमारे देश में जम्हरियत और हमारी जम्हरियत की बुनियाद सैक्यलरिजम है। इस मुल्क की इस इक्तसादी हालत का समाजी हालात का ज्यादातर दारोमदार म्रक्सीरयत ग्रौर ग्राम्लीयतों के ताल्लुकात पर है। ग्रौर जनाबेवाला, जहां तक श्रक्सरियत श्रीर अक्लीयत के ताल्लुककात का ताल्लुक है यह एक बहुत ग्रहम मसला है ग्रोर इस पर जितनः हमें ध्यान देना चाहिये उतना हम नहीं दे रहे हैं। मर्कजी सरकार को इस काम के लिए या इस मसले की तरफ जितना ध्याम देना चाहिये वह हमारी मकंजी सरकार नहीं दे रही है। अक्लोयतों के हकक का तहप्फुज भ्रौर उनके जुबान का तहफ्फुज इस देश में बड़ी ग्रहमीयत रखता है। हम देखते हैं कि इस देश का बंटवारा हुन्रा तो महज इस वजह से कि अक्सरियत भ्रौर भ्रक्लीयतों के ताल्लुकात ठीक नहीं थे। ग्रौर ग्रभी बहुत से मसले ऐसे हैं जो महज श्रवलीयत श्रीर श्रवसरियत के ताल्लुक ठीक न होने की वजह से इस देश के ग्रन्दर हैं। जैसा कि कई साहेबान ने कहा है कि यहां मेंटर की सरकार में ऐक एसा मिनिस्टर होना चाहिये जो कि अक्लीयतों के मसले को हर पहलू से देख सके ग्रौर उनके हुकुक का तह-

फ्फ़ज़ कर सके हुक्क की हिफाजत कर सके। ग्रौर इन ग्रक्लीयती जवानों के साथ जो बेइन्साफी होती है वह बेइन्साफी न होने पाए । यह काम इस मिनिस्टर के सुपूर्द होना चाहिये ।

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इसके ग्रलाबा मैं खास तौर पर एक बात की तरफ भ्रापकी तवज्जो देलाऊंगा कि जहां तक उर्दू जुबान का ताल्नुक है सारे देश के अन्दर दिल में कुछ ऐसा ख्याल है कि यह जुबान बाहर की जुबान है। जो जरा सा भी तवारीख़ से या हमारे इतिहास से व किफ हैं वह जानते हैं कि उर्द् जुबान हिन्दुस्तान में पैदा हुई । इसकी परवरिश हिन्दुस्तान में हुई भौर जैसा कि स्राप जानते हैं इसकी तरक्की में हिन्दुग्रों ने, मुसलमानों ने, ईसा-इयं ने औं यहां तक कि श्रंकेजों ने भी हिस्सा लिया । यह कहना ग़लत है कि **यह** मुसलमानों की जुबान है। यह मुसलमानो की जुबान किसी हालत में हीं हो सकती है। यह मारी यकजहती का सबुत है इसकी तख्तीक़ में इस देश के सभी स्रादिमयों ने सभी कौमों ने कुछ न कुछ हिस्सा लिया है। जुबान के साथ दुश्मनी नहीं होनी चाहिये जुबान ब्दबखुद पैदा होतो है ग्रीर खुदब-खुद परवरिश होती है ग्रौर खुदबखुद लोगों के दिलों पर काबिज हो जाती है । उर्द जुबान खुदबखुर पैदा हुई । इसमें ज्यादा ग्रल्फाज हिन्दी के ग्रापको मिलेंगे। फारसी के बहुत कम मिलेंगे । यह जुवान यहां की जुवानों से निकली है यहां की जुबानों के कई ग्रल्फाज इस उर्दू जुबान के अन्दर शामिल हैं। इस-लिए इस गलतफहमी से हमको निकल जाना चाहिये कि यह जुबान किसी ए की जुबा है। कोई जुबान किसी एक क़ौम की किसी एक सूबे की नहीं हो सकती है....

श्री एन०एम० ग्रनवर (महास) : यह तो मुश्तरका जुबान है।

श्री प्यारे लाल कुरील 'तालिब': इसीलिए मैं कह रहा है। मैं इसकी ग्रह-

^{†[]} Hindi transliteration.

[श्रो प्यारेलाल क्रोल 'तालिब'] मीयत की तरफ ध्यान दिलालंगा । आजादी के बाद हमने उर्दू जुबान की तरक्की के लिये वृष्ठ नहीं किया जो हमें करना चाहिये था। उर्दू जुबान की तरक्की पर हमारी अक्लीयत **भौर म्र**⊦सरियत के ताल्ल्कात का बड़ा भारी दारोबमदार है। हम खास तौर पर देखते हैं कि यु०पी० में अन्दरूनी तौर पर--ऊपर से आप जो कुछ कहें मरकजी सरकार के पास हिदायात जाती हैं स्रौर यू० पी० सरकार कहती है कि हम उर्द के लिये बहुत बूछ कर रहे हैं। मगर पसेपर्दा क्या हो रहा है। इसके साथ दुश्मनी निबाही जा रही है। यह कोशिश की जा रही है कि उर्दू की तरक्की न हो, लोग उर्दू पढ़े नहीं ग्रौर उर्दू ज्ञान ग्रागे बढ़े नहीं । ग्रगर ग्राप गौर से देखें, स्क्लों में देखें, कालेजों में देखें, युनिवर्सिटी में देखें उर्दू की तरक्की के लिये किसी किस्म का मुग्र**िसर वदम नहीं उटाया जा रहा है**। बल्कि उर्द की तरफ स्टेप मदरला ट्रीटमेंट हो रहा है इसके साथ इन्साफ नहीं हो रहा है जसा कि ग्रभी मोहतरमा किदवई साहेबा ने बताया कि स्टाफ का सत्राल पैदा करने में ग्रौर यह बताते हैं कि ग्रगर स्टाफ हो –स्ताफ पैदा करना श्रापका काम है। बहत से लोग तो इस वजह से उर्दू नहीं पढ़ते हैं कि फला स्कुल में फ तं बलास में स्टाफ नहीं है ग्रीर उन्हें मजबूर किया जाता है कि वह दूसरी जुबान पढ़ें, यह उर्दू न पढ़ें । हम तो ताज्जुब करते हैं कि उर्दू मुसलमान नहीं, कायस्थ ज्यादा तादाद में पढ़ते हैं। काय थों के अलावा उर्द को ईसाई लोग, एंगलो-इंडियन लोग पढा करते थे। मगर ग्राप ग्राहिस्ता-ग्राहिस्ता एसी फिजा पैदा कर रहे हैं कि उर्द के खिलाफ एक लहर फैल गयी श्रौर कायस्थ भी भाहिस्ता-ग्राहिस्ता उर्द को पढ़ना रहे हैं मुसलमानों के श्रलावा दूसरी कौमें भी इस जुबान को पढ़ना छोड़ रही हैं। मुसलमान भी चूंकि सहूलियत नहीं हैं स्कूलों और कालेजों में इस लिये इस जुबान को छोड़ की कोशिश कर रहे है। मैं आपको बतादंकि हिन्द्र-

स्तान उर्द् का मरकज रहा है ग्रौर लखनऊं सब से ज्यादा मरकज रहा है। दिल्ली उसके बाद दूसरा मरकज रहा है।

श्री एम० सत्यनारायण ग्रीर हैदराबाद भी है।

श्री प्यारेंताल कुरील 'तालिब': तीसरा मरकज हैदराबाद रहा है। जिसने उर्दू को जन्म दिया। उर्दू की परवरिश हुई, उर्दू ने तरककी की, यहां तक तरककी की कि उू वहां से निकलकर पंजाब पहुंची श्रीर लाहौर भी एक मरकज बना। श्राज भी में बिल्कुल यकीन के साथ कह सकता हूं कि जितना उर्दू के जानने वाले हमारे हिन्दुस्तान में हैं, जितने उर्दू के शायर हमारे हिन्दुस्तान में हैं, जितने उर्दू के शायर हमारे हिन्दुस्तान में हैं, जितने इन्शाह पर्वाज वगैरह हैं उतने पाकिस्तान में भी नहीं मिलेगे

श्री एन० एम० धनवर: आप भी तो बड़े शायर हैं।

श्री प्यारें लाल कुरील 'तालिब': कौन पूछता है कि मैंने भी तीन किताबें लिखी हुई हैं जो कि लाहीर से १६३० ई० में निकली हैं में जब मरकज़ी ऋसेम्बली का मेम्बर था तो स्राल इण्डिया रेडियो से उर्द में तकरीरें करता था । लेकिन ऋाज श्राजाी के बाद किसी श्रादमी ने नहीं पूछा कि भ्राप तकरीर कर सकते हैं, श्राप श्राल इण्डिया रेडियो से उर्दु में कोई बात कर सकते हैं या अपनी न ज्ञम पेश कर सकते हैं। किसी म्रादमी ने मुझसे नहीं कहा। जाहिर है कि ग्रापकी इस तरफ तवज्जो नहीं है। भ्राप चाहते ही नहीं हैं। यहां तक कि इलेक्शन के दौरान मेरी किताबें टंडन जी के सामने पेश की गई कि यह तो उर्द्दां है, यह हिन्दी नहीं जानता, यह तो फारसी जानता है इसको टिकट नहीं मिलना चाहिये। में १६५७ ई० की वात करता हूं। जब में कांग्रेस के श्रन्दर था।

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY): Mr. Kureel, make other points, if you have any.

I have got many points.

्रधारेलाल करील 'तालिब**ं** : इसलिए में इस बात को समझता हं कि उर्द की तरफ ध्यान नहीं दिया जा रहा है। में पूरजोर सिफारिश करूंगा कि यहां सरकार की तरफ से एक एसी कमेटी बननी चाहिये, एक ऐसा कमीशन बनना चाहिये जो इस बात को मालूम करे कि स्राजादी के बाद उर्द जबान ने कितनी तरक्की की है ग्रीर क्या वजह है कि उर्द जुड़ान को जितनी तरक्की करनी चाहिये थी नहीं की है ग्रौर वह सरकार को यह सुझाव दे कि वह उर्दू जुबान को डैयलैप करने के लिए ग्रागे जा कर क्या करेगी । यह बहुत ग्रहम सवाल है । पाकिस्तान हमारा नेबर है। पाकिस्तान को यह कहने का मौका नहीं मिलना चाहिये कि उर्द जुबान के साथ बेइन्साफी हो रही है। हमें इसरे कहीं ज्यादा करक्की करनी चाहिये। हमारे संविधान में बहत से प्रोवी-जन हैं और इस चीज के लिए भो ो तीन प्रोवीजन हैं जिनकी तरफ में ग्रापकी तवज्जो दिलाना चाहता हं। हमारे पार्ट ३ में कुछ ग्रार्टीकिल्स हैं जिनको में यहां पर श्रापके सामने पढ़ना चाहता हूं। ...

Article 29 says: -

"(1) Any section of the citizens residing in the territory of India or anypart thereof having a distinct language, script or culture of its own shall have the right to conserve the same."

इसमें ग्रागे कहा गया है।

Article 30(1) says:—

"All minorities, whether based on religion or language shall have the right to establish and administer educational institutions of their choice".

अगर हम इंस्टीट्रशन चलाना चाहते हैं उर्दू जुबान का तरक्की देना चाहते हैं तो इसके लिए सरकार को इमदाद देनी चाहिये । मगर मैं देखता हूं कि जहां तक उर्दू का ताल्लुक है हमारी सरकार की तरफ से ऐसे इंसीट्र्यूशनों को जहां उर्दू पढ़ ई जानी है जिनमें उर्दू पढ़ाने की काशिश की जाती है उनको किसी तरह की इमदाद नहीं दी जाती । इसमें एक और प्रोबीबन है अर्टीकिल नं० ३० सेक्शन २ में ।

Article 30(2) says:-

"The State shall not, in granting aid to educational institutions, discriminate against any educational institution on the ground that it is under the arrangement of a minority, whether based on religion or language."

इसके बाद डाइरेक्टिव प्रिन्सिपिल में यह बात दी हुई है। ठीक है कि हि दी सरकारी जुबान है। हिन्दी कोमी जुबान है। नेशनल लेंगुरृज़ है इसके लिए हमें तरककी करनी चाहिये। जितनी भी कोशिश हम कर सकते हैं उतनी करनी चाहिये, इसमें कोई एनराज नहीं है। मगर जहां तक रीजनल लेंगुर्ज़ेज का सवाल है इसके बारे में केन्द्रीय सरकार को रटेंट गवर्नमेंटों को इस के बारे में हिदायत देनी चाहिये कि वह इनके बारे में भी ध्यान दें। जैसा कि संविधान में कहा गया है।

Article 347 says:—

"On a demand being made in that behalf the President may, if he is satisfied that a substantial proportion of the population of a State desire the use of any language spoken by them to be recognised by that State, direct that such language shall also be officially recognised throughout that State or any part thereof for such purpose as he may specify."

[श्री प्यारेलाल कुरील 'तालिब'] Then, in Chapter IV, article 350

"Every person shall be entitled to submit a representation for the redress of any grievance to any officer or authority of the Union or a State in any of the languages used in the Union or the State, as the case may

Then again article 350 A says:-

"It shall be the endeavour of every State and of every local authority within the State to provide adequate facilities for instruction in the mother-tongue at the primary stage of education to children belonging to linguistic minority groups, and the President may issue such directions to any State as he considers necessary or proper for securing the provision of such facilities".

जनाबेवाला बहुत से लोग जो उर्दू जानते हैं पुराने लोग जो उर्दू जानते हैं जब कोई दरख्वास्त ग्रदालत में पेश करते हैं तो उसको रही की टोकरी में डाल दिया जाता है और फाड़ दिया जाता है। मैंने इसी वजह से यह चीज पढ़ी है। हाई -कोर्ट में कोई भी ग्रादमी उर्द में दरख्वास्त नहीं दे सकता है। कोई श्रादमी उर्द जानता है खुद दरख्वास्त बना सकता है तो वह दूसरी जुवान में दरख्वास्त बनाने के लिए या हिन्दी में बनाने के लिए पैसे क्यों खर्च करे। उसको भी अधिकार होना चाहिये कि अदालत में उर्जुबान में दरख्वास्त पेश करेया किसी ज्वान में ऋगर वह पेश करना चाहता है पेश कर सकता है स्रोर इसमें किसी तरह की पाबन्दी नहीं होनी चाहिये। में देखता हूं कि जिला लेवल और हाईकोर्ट के ग्रन्दर उर्दु में दरख्वास्तें पेश करने पर एतराज किया जाता है ग्रौर वह दरख्वास्तें नहीं ली जाती हैं। मेरा इस मामले में जाती तज्र्वा है। मुझे हिन्दी कम स्राती है और में हिन्दी सीखने की कोशिश कर रहा हुं। मैं उर्दु वा परिशयन जानता

हं।। मैंने जब कभी उर्दू में दरख्वास्त दी तो उसको मंत्र नहीं किया गया । इस बारे में हमारी सोशलिस्ट पार्ी ने एजी ठेशन किया कि हाईकोर्ट में उर्दू में दरख्वास्त देने की स्रौर हिन्दी में बहस करने की इजाजत होती चाहिए। पहले वह दरख्वास्तें उर्दू में नहीं ली जाती थीं ग्रौर न हिन्दी में वहस करने की इजाजत दी जाती थी लेकिन हमारे एजीटेशन के बाद उन्होंने उर्द में दरख्वास्त देने की इजाजत दे ी **ग्रौर हिन्दी में बहस करने की इजाजत दे**ी। इस चीज के लिए हमारी सोशलिस्ट पार्टी ने इस बारे में ग्रान्दोलन किया था । इसलिए में गवर्नमेंट से यह अर्ज करना चाहता हूं कि इस किस्म का जो डिसिकिमिनेशन होता है वह नहीं होना चाहिये। ग्रगर कोई ग्रादमी रीजनल लैंगुएजेज या श्रपनी मादरी जुवान में दरख्वास्त देना चाहता है तो उसको पूरी इजाजत दी जानी चाहिए। जब हम प्रेसी-डेन्ट को, केन्द्रीय सरकार को ग्रपनी जुवान में वरख्वास्त दे सकते हैं तो ग्रदालतों में मादरी जबान में दरख्वास्त देने में क्यों एतराज किया जाता है । मैं ज्यादा नहीं कहना चाहता हूं लेकिन जो चन्द सिफारिशें कमीशन की तरफ से की गयीं हैं उनको पढ़ देना चाहता हूं। मैं इस चीज पर ज्यादा वजाहत से नहीं कहना चाहता क्योंकि मेरे पास वक्त नहीं श्रौर इस पैशाशीफ को पैडकर में श्रपनी स्पीच खत्म करूंगा

Minorities

In Chapter III, the Report says:-

"The States Reorganisation Commission suggested that the Government of India should adopt in consultation with the State Governments a clear Code to govern the use of different lnaguages at different levels of State Administration and take steps under Article 347 to ensure that this Code in followed. The commission made certain recommendations in this regard, most of which were accepted by the Government of India, and were included in the Government.

of India Memorandum 1956, The decisions of the Chief Ministers' Conference on this subject are as follows:—

- (a) No State is completely unilingual and therefore wherever publicity is required other languages in use in the area should be employed.
- (b) Where at least 60 per cent. of the population of a district speaks or uses a language other than the official language of the State the same should be recognised as the official language in that district in addition to the State official language".

कमीशन ने श्रब तक जितनी लिंगविस्टिक माई ोरिटीज के बारे में सिफारिशें दीं उन पर अभी तक अमल नहीं किया गया । चीफ मिनिस्टरस कांफ्रेंस ने जो रिकमेन्डेशन की हैं उसके बारे में मैं ने तीन चार बातें बताई हैं उन पर ग्रभी तक ग्रमल नहीं किया गया । जहां तक यु०पी० में उका ताल्लुक है वहां ६० परसेन्ट लोग उर्दु बोलते हैं। यह कहना ाक सिर्फ मसलमान बोलते हैं गलत बात है। वहां बहुत से अदना तबके के लोग और पस्न ग्रकवाम लोग उर्द् बोलते हैं। ईसाई ोलते हैं। एंगलो इंडियन बोलते हैं। इनी तरह से य० पी० में ग्रीर दिल्ती में उर्द् बोली जाती है । मध्यप्रदेश , बिहार, ंजात, राजस्थान ग्रीर ग्रांध प्रदेश में भी बहुत से लोग हैं जो उर्द बोलते हैं स्रोर समझते हैं। इसलिए में सरकार से यह अर्ज करना चाहता हूं कि जहां तक य॰ पी॰का ताल्तुक है उस में उर्को रिजनल लेंगुएज बनाने का इन्तजाम जल्द से जल्द करना चाहिये । में स्रापके सामने पैराग्राफ ३ को पड़ देना चाहता हूं जिस में यह कहा गया ੜੈ :---

"(c) Whenever in a district or a smaller area a linguistic minority

constitutes 15 to 20 per cent. of the population it would be desirable to get important Government notices and rules published in the language of the minority".

तो में सरकार से यह अर्ज करना चाहता हूं कि कमीशन जो सिफारिश करता है उसपर पूरी तरह से प्रमल करना चाहिये। चीफ मिनिस्टर की काउंसिल में जो सिफारिशें हुई हैं उन पर भी ग्रमल करने के लिए स्टेट्स को हिदायतें भेजी जानी चाहिएं। ग्रगर हम इन बातों को नहीं करते हैं उन सिफारिशों को ग्रमल में नहीं लाते हैं तो लिग्विस्टिक माईनोरिटीज की जो रिपोर्ट है जो हर साल हमारे सामने पेश की जाती है वह बिल्कल बेकार हो जाती है। ग्रगर हम इस चीज को ग्रच्छी तरह से श्रमल में लाते हैं तो इस से अक्सरियत और कक्लीयतों के जो ताल्लकात हैं वह खुश गवार हो जाएंगे भौर इस तरह से नेशनल इंटैगरेशन अच्छी तरह से हो जायगा ।

में ग्रापका सुकिया ग्रदा करना चाहता हूं कि ग्राप ने मुझे स मौके पर बोलने का मौका दिया है ।

SHRI N. M. ANWAR; Mr. Vice-Chairman, Sir, I rise to welcome the Fifth Report of the Commissioner for Linguistic Minorities covering the full calendar year 1962. After listening to the emotional effervescence of my good friend, Mr. Kureel Talib defence of Urdu as a language of the Christians, the Anglo Indians, the Kaysthas, the Muslims, and of every good communuity. I feel that I am much relieved of a responsibility which otherwise I wished to charge.

Sir, it is now evident from the wounderful defence that he had put up for this language that there are as many as 90 to 100 millions in this country who belong to what you call the Urdu minority, a minority that is spread over the length and breadth of

Report of Commissioner
[Shri N. M. Anwar.]

Motion regarding

this country and even in the distant nooks and corners of this great subcontinent. But Mr. Vice-Chairman, I do not take any chauvinistic view although I know that Urdu is But then. Mr. mother-tongue. Vice-Chairman, I belong to the joint family of linguistic pantheon Urdu is my mother-tongue, but Tamil is my father-tongue, Telugu is sister-tongue and Canarese is brother tongue. Well, let me tell you that there are very many languages of the country for which I claim kinship because my uncle and cousins can speak in these languages infinitely much better.

SHRI A. M. TARIQ (Jammu and Kashmir): What about English?

SHRI N. M. ANWAR: English is my official tongue, but Hindi is my beloved tongue, Arabic my grand-father's tongue. Persian my grand-mother's fore-Sanskrit my tongue and fathers' tongue. Therefore, Vice-Chairman, I have no sympathy for any one particular language to the total exclusion of all the other languages, nor have I any animus, any antipathy, any allergy against any language. Therefore, viewed with that background I welcome the observations of some of the distinguished Members in this House, Mr. P. Sapru, as he began this debate, gave proof of abundant catholicity. Indeed I admire all Kashmiri Brahmins not only for their beauty but also for their catholicity, for their dress and vision, for their sense of love and goodwill for all the languages of India, and that is the reason why probably the forces of national solidarity and emotional integration have come to be very safe in the hands of Kashmiri Brahmins.

SHRI A. M. TARIQ: Only Brahmins.

SHRI N. M. ANWAR: Kashmiri Brahmis, Sir,—

SHRI A. M. TARIQ: Kashmiris, not only Brahmins.

SHRI N. M. ANWAR: Yes, including Mr. Tariq.

SHRI A. M. TARIQ: I am also a Brahmin.

for Linguistic

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SHRI N. M. ANWAR: What is real secret by which we have to preserve these minority languages in this country? It is not by the safeguards which the Constitution has provided for and the series of Commissions and Committees that have tried to fortify these minority languages in the course of their recommendations to ample reference has been made by the Commissioner for Linguistic Minorities. It is not by these paper safeguards that we are going to ensure the future for our linguistic minorities. The greatest proof of minority languages is goodwill that we enjoy from the majority community. Let us try to fill the dry bones of the Constitution with the flesh and blood of love and goodwill of the majority and that way, I feel, I must congratulate the Commissioner for some of the purple passages that I see in this report, as an eloquent tribute and testimony to the statesmanship that is now observed in the Southern State and particularly headed by the State of Madras which I have the honour to represent in this House. I am very pleased that even course of the speech that you made, Mr. Vice-Chairman, in reply to some of the points raised here, the glory belongs to the South, whether it be the Mysore State or the Madras State, or the Kerala State or the Andhra State. These are the States where we do not have much of this problem. The Telugus in Tamilnad, the Tamils in Andhra and equally the Urdu minority in every of these four States been having very little or no problem so far as the safeguards for their language are concerned. That is the spirit which we have to foster all over the country.

SHRI M. P. BHARGAVA (Uttar Pradesh): And yet linguistic.

Shri N. M. ANWAR: Now I come to You, and reveal where it is linguistic. Nevertheless, why then do we have this problem hanging as a Damocles' sword

for Linguistic

Minorities

over our heads in the North, particularly in the belt which speaks Hindi as its regional language? Believe me, it was very sickening for me to hear how-I am not speaking of any observations expressed on the floor of the House but I am here quoting chapter and verse from the report of the Commissioner-if any of the minority languages had come in as a casualty under the new dispensation with the advent of our freedom, it is that most beautiful language for which Mr. Sapru and Mr. Mani and Mr. Kureel had execented their treamendous defence, ie. Urdu. I ask, why has Urdu come in for so much of this liability? Is it because that you are not able to bear its intrinsic superiority? Is it because that you have jealousy for its literary emblishments and cultural excellence? Is it because that it is a eyesore to you that it carries the tradition of the composite culture that we have inherited through centuries? This language which I must say, owes much of its genius to the collective wisdom that have inherited We through the centuries from Sanskrit, from Brijbasha, from Prakrit, not to speak of Arabic and Persian. Yet, as Mr. Sapru very eloquently asked, how are we going to extend our token goodwill of love and sympathy for the Arab world and for Persia when you want to knock the bottom of tradition in their this country and yet pretend to be friends with them who constitute thirty thirty-five countries along the members of the United Nations in the world to-day? I ask, in the very interest of our own safety and security, for the very preservation of our nonalignment, it becomes but meet and necessary and a paramount responsibility that we have got to preserve that language and foster it and as my esteemed friend and great parliamentarian, Mr. A. D. Mani, said, that will be the proof of our generosity. That will be the proof of our national solidarity. The strength of a chain depends on its weakest link and break that link and you break that chain. Where is this national consolidation when you want to trample this amalgam of composite culture—Urdu—under your feet?

which gives Here is the report abundant proof that there which despite certain States safeguards provided for in the Constitution, have not been able to implement them, in spirit and in letter. There are still mental reservations and that only speaks that little minds and great States go ill together. It is not good for this country, it is not good for the statesmen of this nation, particularly a very great nation where we have got in the spectrum of our public opinion, different facets of our minorities that we should have to arrogate unto ourselves the spirit of jingoism or chauvinism in the name of nationalism. Therefore I say, such men as Mr. P. N. Sapru, who happily have come here to this House, Mr. Jairamdas Daulatram. Mr. A. D. Mani, Mr. Kureel Talib and Mr. Santhanam really did yeoman service for the preservation of our national solidarity and really a beacon light for our posterity see that bv trying to linguistic minorities are not only effectively safeguarded but they are considered as members of the common family and that with a sense of brotherhood and fraternity we have to see that we encourage their language and culture and their recruitment to After all, for a our public services. democracy, the good conduct certificate for the majorities vests with the minority. It is not for you to say that you are running the Government good yourself. That does not become a certificate. Only an idiot praises himself.

SHRI LOKANATH MISRA (Orissa): The Opposition must say.

SHRI N. M. ANWAR: Yes. The Opposition constitutes the minority opinion. From every point of view, a linguistic minority, a racial minority, a religious minority, a political minority will have to sit in judgment over the conduct of the majority in a democracy and a certificate of good conduct from such minorities will be the most tremendous and eloquent testimony the vitality of our national solidarity and to the statesmanship of our national leadership.

[Shri N. M. Anwar.]

Therefore, I believe that in all these matters, what is required is that we must have a large heart and a good mind that can live up to the challenge of our situation. Therefore, I feel that with the flesh and blood of love and goodwill we have to fill the dry bones of our Constitution. These safeguards are mere scraps of paper, not worth even the ink that has been wasted on these pages, unless it be that they are translated into action, unless it be that they are converted into reality, unless it be-and the wearer only knows where the shoe pinches-that I, as linguistic minority, because Urdu is my mother-tongue as a racial minoritybecause I belong to the Dravidian stock-and as a religious minoritybecause I am a Muslim—as a regional minority—because I am of the South unless I try to give expression to the good conduct of the majority, I believe there cannot be an assurance of safeguard for the minority which the founding-fathers of our Constitution have provided.

A very valuable observation was made by that distinguished Governor of this country, Mr. Jairamdas Daulatram . . .

SHRI A. D MANI: Ex-Governor.

SHRI N. M. ANWAR: Once a Governor, always a Governor. From out of the blood spilt in the Brahmaputra valley came the cry for the cause of national integration. Mark the words, the cry came because he felt that linguistic fanaticism has raised head dividing the its ugly horicommunities in Assam Then vertically. zontally and was the country's leadership had been challenged to face the problem of national integration. It is a very sad commentary that after fifteen years of our freedom, we still should have to find out ways and means of how best we can foster our national Vice-Chairman. integration. Mr. must give а warning to the minority groups myself, particularly to the Muslim community spread all over this country, fifty, sixty millions of the Muslims of India. Let me give them this warning, born out of my own experience, and my love for their welfare that they have got to join the common stream of national life. While I can understand and applaud the provisions about the mothertongue at the primary stage, at the secondary stage, Mr. Vice-Chairman, it is different. Let me tell you, that the Urdu minority which numbers some 80 to 90 millions in this country, they should take to the regional language, to the language of their environment, the language of their surroundings, the language of the market-place, as their language for instruction education and for employment, for their national get-togetherness, particularly, when Hindi is so close to Urdu. That is but meet and proper. I can give the example of that great educationist, leader and founder of the Aligarh Muslim University, Sir Syed Ahmed Khan when a century ago presented this formula to nation and said that the community in order to be lifted from the backwaters of our society, should begin to impart education in English, should take to English education, which had dubbed as "haram" been divines, by the religious leaders of the community, in their hatred for foreign rule I say, let us remember this and address ourselves work, and in the interest of the solidarity of the country, lest we be left in the backwaters of society, let us see that we adopt the regional language as our own. That is exactly what I have myself provided for in the institutions which are under my management, the Islamia College, Vaniya, Badim the Islamiah High School at Pernambut, and so on.

An Hon. MEMBER: How are their accounts?

SHRI N M. ANWAR: Their accounts are wonderfully fool-proof.

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THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY): Your time is finished.

An Hon. MEMBER: What about the development of Tamil language?

THE VICE-CHAIRMAN (SHRI M. GOVINDA RDEEY): You must conclude now.

SHRI N. M. ANWAR: Two more minutes and I am done. Mr Vice-Chairman, I have a few observations to make with reference to Tamil. Why should the headquarters of this Commissioner for Linguistic Minorities be located at Allahabad? That itself if proof of a certain dominance. The Uttar Pradesh the State to which the Prime Minister belongs, has not given a good account of itself in matters of the linguistic minorities. It is the worst sinner and I am sorry I have to lay this charge at the door of Uttar Pradesh.

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY): You proceed to the next point.

SHRI N. M. ANWAR: Mr. Vice-Chairman, my State in the South has Tamil . . .

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY): You have only one more minute.

SHRI N. M. ANWAR: I am developing my point.

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY): You are developing nothing.

An Hon. MEMBER: What about Tamil?

Shri N. M. ANWAR: Therefore, Mr. Vice-Chairman, I feel that the headquarters should be shifted to a more cordial atmosphere. After all it is the climate of public opinion, of goodwill and love that must be fostered for the linguistic minorities in the country.

Mr. Vice-Chairman, one more point and I am done. I have got the highest admittion for the most ancient language that this country has ever produced. While Mr. Santhanam and Mr. Chordia pleaded for Sanskrit and that its study should be provided for in all the States, I was very happy, because they played into my hands. I myself said long ago that there should be this four-language formula, not three-language formula.

An. Hon. MEMBER: Now it will be a four-language formula.

SHRI N. M. ANWAR: There should be this four-language formula for the solution of this problem Mr. Vice-Chairman, Sanskrit is anterior to the other languages and I want the entire country to start learning it right from the base so that all the communities and sections may be equally placed in the matter of acquiring proficiency in that language, the lanugage of our ancestors, our forefathers rather than allow Hindi language which is dominating some 50 or 60 or 80 millions of this country in order to have a superiority over the rest country, and that naturally impedes the progress of national solidarity.

One more point and I finish. Of all the languages of the world, the most ancient is a language which has been in existence for some 17,500 years or so, and that is Tamil, a language which has been living there since Adam dropped from Heaven. Adams Rock is in Tamilnad.

SHRI A. M. TARIQ: Adam spoke Tamil?

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY): Order, order.

Shri N. M. ANWAR: I want Tamil to be known all over this country. There must be a National Institute for Tamil Culture at the capital of India.

SHRI AKBAR ALI KHAN (Andhra Pradesh): You want Tamil dominance?

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY): You conclude now.

SHRI N M. ANWAR: I am only saying that we must try to preserve a language which has never been a dead language, a language which has been living for the last 17,000 years and more, a wonderful language of solidarity, harmony and love for all.

SHRIMATI C. AMMANNA RAJA (Andhra Pradesh): We are discussing the linguistic minorities.

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY): Let him finish.

SHRI N. M. ANWAR: I am talking about Tamil which the hon. Member does not know.

SHRIMATI C. AMMANNA RAJA: I know.

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY): Mr. Anwar, you must conclude now. You have already exceeded your time.

Shri N. M. ANWAR: Yes, Sir. I conclude now. I only say that there must be a National Institute of Tamil Culture at the Headquarters of the Republic of India here for disseminating the glories of this most ancient language of the world, the language of love and goodwill for all humanity.

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY); Shrimati Tara Ramachandra Sathe.

SHRI ARJUN ARORA (Uttar Pradesh): Mr. Vice-Chairman, before you call on another hon. Member, please give me an opportunity to refute the allegations made by Mr. Anwar, that Uttar Pradesh has not treated the Urdu-speaking people properly. That is wrong, absolutely wrong.

SHRIMATI TARA RAMACHANDRA SATHE (Maharashtra): Mr. Vice-Chairman, I congratulate the hon. Minister for placing this Report of the Commissioner for Linguistic . Minorities—the Fifth Report—before the House for consideration. I fully agree with the hon. Member, Shri Jairamdas Daulatram, that it is the duty of the majority to make the minorities feel that they are treated as younger brothers, as members of the same family. I remember one saying -Do to others as you would like others to do to you. This is a golden rule of life and, Sir, we must remember that in one State one language may be the majority language, but it is the minority language in some other States. So. I feel that we must create confidence in the minorities, in the people speaking the minority language as also in the religious minorities, and give them every facility that is needed. Sir, I feel that it is the duty of the Members of this House to put the grievances, if any of the minorities in the different States before the Union Government and request the Government to look into the matter.

Sir. the decision taken b_V the Ministerial Committee of the Southern Zonal Council regarding electoral rolls has not been implemented. To quote from the Report, on page 97, paragraph 587, it has been stated:

"Inasmuch as the people of the country are expected to take a serious interest in the election to panchayats and local bodies and they have already begun to do so, it is desirable that the decision of the Southern Zonal Council is implemented without any further loss of time This would appear possible only if, as suggested by the Election Commission, the Southern States amend their existing laws to enable publication of electoral rolls of panchayat and local bodies in minority languages."

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I would request the Government to look into this matter.

The hon, Member Mr Desai, and also Mr. Govinda Reddy, mentioned in their speeches about the minutes or the proceedings of the Belgaum Municipality. I would like to refer to that matter and say something more about it. According to some, it is learnt that the Mysore Assembly has passed a Bill which says that the proceedings shall be kept in Kannada and in English if the Municipal Council so resolves. That is to sav that the minutes of the proceedings shall be kept like that. As the hon. himself explained. Member Balgaum the population is 52 per cent Marathi-speaking, Secondly, I would like to say something about the proportion of the membership of the Municipal Council itself.

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY): You can continue The House now stands tomorrow. adjourned till 11 A.M. tomorrow.

> The House then adjourned at five of the clock till eleven of the clock on Wednesday the 18th December, 1963.